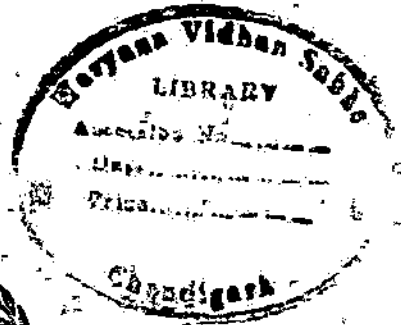


COMMITTEES

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1995-96

(A REVIEW)



HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH

- 1996

COMMITTEES

1995-96

(A REVIEW)



**HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH**

1996

PREFACE

The Brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha during the year 1995-96

1. Committee on Public Accounts
2. Committee on Public Undertakings
3. Committee on Estimates.
4. Committee on the Welfare of Scheduled Castes and Scheduled Tribes.
5. Committee on Government Assurances.
6. Committee on Subordinate Legislation.
7. Committee on Privileges.
8. Business Advisory Committee.
9. House Committee.
10. Rules Committee.
11. Library Committee.
12. Committee on Petitions.

CHANDIGARH
The February, 1997

SUMIT KUMAR
Secretary

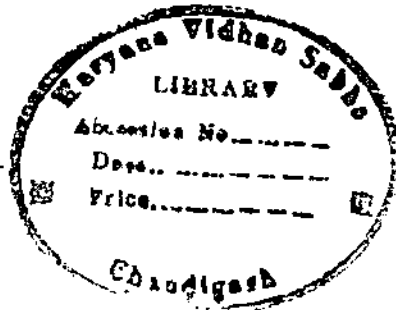


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3.	Committee on Estimates	22—30
4.	Committee on the Welfare of Scheduled Castes and Scheduled Tribes	31—38
5.	Committee on Government Assurances	39—43
6.	Committee on Subordinate Legislation	44—48
7.	Committee on Privileges	49—52
8.	Business Advisory Committee	53—55
9.	House Committee	56—61
10.	Rules Committee	62
11.	Library Committee	63—67
12.	Committee on Petitions	68—69

PUBLIC ACCOUNTS COMMITTEE

The Hon'ble Speaker having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 7th March, 1995, to nominate the nine members of the Public Accounts Committee for the year 1995-96, nominated the Committee, vide notification No. PAC-14/95/24, dated 24th April, 1995, the names of the members of the Committee were as under :-

1.	Shri Hari Singh Nalwa	Chairman
2.	Smt. Chandrawati	Member
3.	Shri Azmat Khan	Member
4.	Dr. Om Parkash	Member
5.	Shri Amir Chand Makkar	Member
*6.	Shri Satbir Singh Kadian	Member
*7.	Shri Jaswinder Singh	Member
8.	Shri Chhattar Singh Chauhan	Member
9.	Shri Ram Bilas Sharma	Member
**10.	Shri Mani Ram Keharwala	Member
**11.	Shri Phusa Ram	Member

* Resigned from the Membership of the Haryana Vidhan Sabha w.e.f. 2nd November, 1995.

** Nominated as members of the Committee on Public Accounts for the remaining period of the year 1995-96 against the vacancies caused by the resignations from the membership of the Haryana Vidhan Sabha of Sarvshri Satbir Singh Kadian and Jaswinder Singh. M. A.

The Committee fixed/held a total number of 90 (ninety) meetings during the period under review. The names of the Members and number of meetings attended by each one of them are shown in the following table :-

Sr. No.	Name of the Member	Number of the meeting attended
1.	Shri Hari Singh Nalwa, MLA	82
2.	Smt. Chandrawati, MLA	75
3.	Shri Azmat Khan, MLA	73
4.	Dr. Om Parkash, MLA	—
5.	Shri Amir Chand Makkar, MLA	74
6.	Shri Satbir Singh Kadian, MLA	42
7.	Shri Jaswinder Singh, MLA	23
8.	Shri Chhattar Singh Chauhan, MLA	50
9.	Shri Ram Bilas Sharma, MLA	46
10.	Shri Mani Ram Keharwala, MLA	—
11.	Shri Phusa Ram, MLA	—

REPORTS/ACCOUNTS EXAMINED

The Committee examined the Appropriation Accounts/Finance Accounts of the Haryana Govt. for the years 1990-91 and 1991-92 and also examined the Reports of the Comptroller and Auditor General of India for the year ended 31 March, 1991, 1992 and 1993 (Civil and Revenue Receipts).

Meetings held and Business transacted

The dates of meetings, the number of members present and business transacted at each meeting are given below :-

Sr. No.	Date of meeting	Number of Members present	Business transacted
1	2	3	4
1.	3rd May, 1995	7	(i) Consideration of the papers placed before the Committee. (ii) Deputy Secretary, Haryana Vidhan Sabha explained the scope and functions of the Committee to the members on behalf of the Hon'ble Speaker Haryana Vidhan Sabha. (iii) The Committee decided to undertake a study tour

1	2	3	4																		
2.	9th May, 1995	7	<p>Oral examination of the representatives of the Printing and Stationery Deptt. in respect of the implementations of the observations/recommendations of the following paragraphs of the various Reports of the Committee:-</p> <table border="0"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>3</td> <td>26th</td> </tr> <tr> <td>22 & 23</td> <td>28th</td> </tr> <tr> <td>5 & 6</td> <td>36th</td> </tr> </tbody> </table>	Paragraphs	Reports	3	26th	22 & 23	28th	5 & 6	36th										
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3	26th																				
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5 & 6	36th																				
3.	10th May, 1995	7	<p>Oral examination of the representatives of the Transport Deptt. in respect of the implementation of the observations/recommendations of the following paragraphs of the various Reports of the Committee.</p> <table border="0"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>45</td> <td>19th</td> </tr> <tr> <td>3</td> <td>22nd</td> </tr> <tr> <td>18</td> <td>25th</td> </tr> <tr> <td>33 & 38</td> <td>26th</td> </tr> <tr> <td>48 & 49</td> <td>28th</td> </tr> <tr> <td>58</td> <td>29th</td> </tr> <tr> <td>21 & 77</td> <td>34th</td> </tr> <tr> <td>9</td> <td>36th</td> </tr> </tbody> </table>	Paragraphs	Reports	45	19th	3	22nd	18	25th	33 & 38	26th	48 & 49	28th	58	29th	21 & 77	34th	9	36th
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33 & 38	26th																				
48 & 49	28th																				
58	29th																				
21 & 77	34th																				
9	36th																				
4.	15th May, 1995	7	The Committee scrutinised the replies received from the Govt. in regard to implementation of the recommendation/observations in various Reports of the Committee relating to P.W.D. (Public Health Branch).																		
5.	16th May, 1995	7	The Committee scrutinised the replies received from the Govt. in regard to implementation of observations/recommendations as contained in various Reports of the Committee.																		
6.	17th May, 1995	5	The Committee partly scrutinised the replies received from the Govt. in regard to implementation of observations/recommendations as contained in various Reports of the Committee relating to Agriculture Deptt.																		
7.	18th May, 1995	5	The Committee scrutinised the replies received from the Govt., in regard to the implementation of observation/recommendations as contained in various Reports of the Committee relating to Agriculture Deptt.																		
8.	22nd May, 1995	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) On the request of the Departmental representatives the oral examination of the Industries Department was postponed by the Committee.</p>																		
9.	23rd May, 1995	6	<p>Oral examination of the representatives of the Co-operation Department in respect of the implementation of the observations/recommendations of the following paragraphs of the various Reports of the Committee :-</p> <table border="0"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>44</td> <td>14th</td> </tr> <tr> <td>39 & 41</td> <td>18th</td> </tr> <tr> <td>25</td> <td>19th</td> </tr> </tbody> </table>	Paragraphs	Reports	44	14th	39 & 41	18th	25	19th										
Paragraphs	Reports																				
44	14th																				
39 & 41	18th																				
25	19th																				

1	2	3	4
		34 & 35	23rd
		5	25th
		34	28th
10.	29th May, 1995	7	Oral examination of the representatives of the P.W.D. (B. & R.) Haryana, in respect of the implementation of the observations/recommendations of the following paragraphs of the various Reports of the Committee :-
		Paragraphs	Reports
		33	7th
		14	28th
		30	32nd
		27 & 29	36th
11.	30th May, 1995	7	(i) The Committee discussed the matter regarding implementation of the recommendations of Shakdhar Committee's Report with the Representatives of the Finance Deptt.
			(ii) Resumption of oral examination of the representatives of the P.W.D. (B. & R.), Haryana, in respect of the implementation of the observations/recommendations of the following paragraphs of the various Reports of the Committee:-
		Paragraphs	Reports
		30,31 & 51	36th
		37, 38, & 57 to 62	38th
12.	5th June, 1995	6	(i) Consideration of the papers placed before the Committee.
			(ii) Oral examination of the representatives of the Industries Deptt. in respect of the implementation of the observations/recommendations of the following paragraphs of the various Reports of the Committee:-
		Paragraphs	Reports
		8	6th
		2	16th
		10 & 13	22nd
		4 & 6	32nd
13.	6th June, 1995	6	(i) Consideration of the papers placed before the Committee and decided to postpone the oral examination of the representatives of the Food and Supplies Deptt.
			(ii) The Committee scrutinised the replies received from the Govt. in respect of the implementation of the recommendations/observations in various Reports of the Committee to Food & Supplies Deptt.
14.	12th June, 1995	6	Oral examination of the representatives of the Mines and Geology Department in respect of the implementation of the observations/recommendations of the following paragraphs of the various Reports of the Committee :-
		Paragraphs	Reports

1	2	3	4
			47 to 49 55, 56 & 58
			32nd 34th
15.	13th June, 1995	6	Resumption of Oral examination of the representatives of the Mines and Geology Department in respect of the implementation of the observations/recommendations of the following paragraphs of the various Reports of the Committee:- Paragraphs 50 49 to 54
			Reports 36th 38th
16.	19th June, 1995	5	(i) Consideration of papers placed before the Committee. (ii) On the request of the Departmental representatives the oral examination of the Revenue Deptt. was postponed by the Committee. (iii) The Committee decided to hold its meetings on 28th and 29th June, 1995 at Benmore Rest House, Shimla to scrutinise the replies received from the Govt. in regard to implementation of paragraphs of various Reports of the Committee.
17.	20th June, 1995	5	The Committee scrutinised the replies received from the Govt. in regard to implementation of observations/recommendations of paragraphs of the Reports of the Committee.
18.	26th June, 1995	5	(i) Consideration of papers placed before the Committee and the Committee decided to postpone the oral examination of the representatives of the Exise and Taxation Deptt. (ii) The Committee partly scrutinised the replies received from the Govt. in regard to the implementation of observations/recommendations contained in various Reports of the Committee relating to the Excise & Taxation Deptt. (iii) The Committee decided to postpone its meetings held for 28th and 29th June, at Shimla due to non availability of accommodation and also decided to hold its meetings at Shimla on 6th and 7th July, 1995.
19.	27th June 1995	5	The Committee scrutinised in replies received from the Govt. in regard to implementation of observations/recommendations contained in various Reports of the Committee relating to the Excise & Taxation Department.
20.	3rd July, 1995	4	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Public Health Deptt. in respect of the implementation of observations/ recommendations of the following paragraphs of various Reports of the Committee :- Paragraphs 31(i) 12
			Reports 18th 21st

1	2	3	4										
21.	4th July, 1995	4	<p>Oral examination of the representatives of the Excise and Taxation Deptt. in respect of the implementation of observations/recommendations of the following paragraphs of various Reports of the Committee :-</p> <table border="0"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>40</td> <td>19th</td> </tr> <tr> <td>28 to 30</td> <td>21st</td> </tr> <tr> <td>52 to 54, 54(i) and 56(b)</td> <td>22nd</td> </tr> <tr> <td>47 (A), 55 and 57</td> <td>23rd</td> </tr> </tbody> </table>	Paragraphs	Reports	40	19th	28 to 30	21st	52 to 54, 54(i) and 56(b)	22nd	47 (A), 55 and 57	23rd
Paragraphs	Reports												
40	19th												
28 to 30	21st												
52 to 54, 54(i) and 56(b)	22nd												
47 (A), 55 and 57	23rd												
22.	6th July, 1995	2	No business could be transacted for want of quorum.										
23.	7th July, 1995	2	No business could be transacted for want of quorum.										
24.	10th July, 1995	6	<p>Oral examination of the representatives of the Food and Supplies Deptt. in respect of implementation of observations/recommendations of the following paragraphs of various Reports of the Committee :-</p> <table border="0"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>15</td> <td>25th</td> </tr> <tr> <td>45, 47 & 48</td> <td>34th</td> </tr> <tr> <td>7 & 8</td> <td>36th</td> </tr> <tr> <td>47</td> <td>38th</td> </tr> </tbody> </table>	Paragraphs	Reports	15	25th	45, 47 & 48	34th	7 & 8	36th	47	38th
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45, 47 & 48	34th												
7 & 8	36th												
47	38th												
25.	11th July, 1995	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinised the replies received from the Govt. in respect of the implementation of recommendations/observations contained in paragraphs of various Reports of the Committee relating to the Education Department.</p>										
26.	17th July, 1995	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Town & Country Planning Deptt./HUDA in respect of the implementation of observations/recommendations of the following paragraphs of various Reports of the Committee :-</p> <table border="0"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>9</td> <td>25th</td> </tr> <tr> <td>32 to 38</td> <td>32nd</td> </tr> <tr> <td>14</td> <td>36th</td> </tr> </tbody> </table>	Paragraphs	Reports	9	25th	32 to 38	32nd	14	36th		
Paragraphs	Reports												
9	25th												
32 to 38	32nd												
14	36th												
27.	18th July, 1995	6	<p>Resumption of oral examination of the representatives of the representatives of the Food & Supplies Deptt. in respect of the implementation of observations/recommendations of the following paragraphs of various Reports of the Committee:-</p> <table border="0"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>48, 45 & 47</td> <td>34th</td> </tr> <tr> <td>8</td> <td>36th</td> </tr> </tbody> </table>	Paragraphs	Reports	48, 45 & 47	34th	8	36th				
Paragraphs	Reports												
48, 45 & 47	34th												
8	36th												
28.	24th July, 1995	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) On the request of the Departmental representatives the oral examination of the Irrigation and Power Deptt.</p>										

1	2	3	4												
29.	25th July, 1995	6	<p>Oral examination of the representatives of the Irrigation Deptt. in respect of the implementation of observations/recommendations of the following paragraphs of various Reports of the Committee :-</p> <table border="0"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>24 (a)</td> <td>18th</td> </tr> <tr> <td>14, 15 & 23</td> <td>21st</td> </tr> </tbody> </table>	Paragraphs	Reports	24 (a)	18th	14, 15 & 23	21st						
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24 (a)	18th														
14, 15 & 23	21st														
30.	31st July, 1995	6	<p>Oral examination of the representatives of the Social Welfare Deptt. in respect of the implementation of observations/recommendations of the following paragraphs of various Reports of the Committee :-</p> <table border="0"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>26</td> <td>11th</td> </tr> <tr> <td>51</td> <td>34th</td> </tr> <tr> <td>10 & 12</td> <td>36th</td> </tr> </tbody> </table>	Paragraphs	Reports	26	11th	51	34th	10 & 12	36th				
Paragraphs	Reports														
26	11th														
51	34th														
10 & 12	36th														
31.	1st August, 1995	6	<p>Oral examination of representatives of the Home Department in respect of the implementation of observations/recommendations of the following paragraphs of various Reports of the Committee :-</p> <table border="0"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>26</td> <td>28th</td> </tr> <tr> <td>24</td> <td>32nd</td> </tr> <tr> <td>24 & 25</td> <td>34th</td> </tr> </tbody> </table>	Paragraphs	Reports	26	28th	24	32nd	24 & 25	34th				
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32.	7th August, 1995	5	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Medical and Health Department in respect of the implementation of observations/recommendations of the following paragraphs of various Reports of the Committee :-</p> <table border="0"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>52 & 53</td> <td>34th</td> </tr> <tr> <td>17 & 18 (a),(b) II, III, IV & V</td> <td>38th</td> </tr> </tbody> </table>	Paragraphs	Reports	52 & 53	34th	17 & 18 (a),(b) II, III, IV & V	38th						
Paragraphs	Reports														
52 & 53	34th														
17 & 18 (a),(b) II, III, IV & V	38th														
33.	8th August, 1995	6	<p>Oral examination of the representatives of the Education Department in respect of the implementation of observations/recommendations of the following paragraphs of various Reports of the Committee :-</p> <table border="0"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>30</td> <td>25th</td> </tr> <tr> <td>5</td> <td>28th</td> </tr> <tr> <td>6</td> <td>29th</td> </tr> <tr> <td>27</td> <td>34th</td> </tr> <tr> <td>23</td> <td>38th</td> </tr> </tbody> </table>	Paragraphs	Reports	30	25th	5	28th	6	29th	27	34th	23	38th
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30	25th														
5	28th														
6	29th														
27	34th														
23	38th														
34.	14th August, 1995	5	<p>(i) Consideration of papers placed before the Committee and the committee postponed the oral examination of the Agriculture and Town & country Planning Departments on their own request.</p>												
35.	22nd August, 1995	5	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Revenue Department in respect of the implementation</p>												

1	2	3	4												
			paragraphs of various Reports of the Committee :-												
			<table border="0"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>44</td> <td>18th</td> </tr> <tr> <td>25 & 27</td> <td>21st</td> </tr> <tr> <td>39 sub para of (6) and (8) and 40</td> <td>22nd</td> </tr> <tr> <td>40</td> <td>23rd</td> </tr> <tr> <td>10</td> <td>26th</td> </tr> </tbody> </table>	Paragraphs	Reports	44	18th	25 & 27	21st	39 sub para of (6) and (8) and 40	22nd	40	23rd	10	26th
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39 sub para of (6) and (8) and 40	22nd														
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36.	28th August, 1995	5	Resumption of oral examination of the representatives of Irrigation Department in respect of the implementation of observations/recommendations of the following paragraphs of various Reports of the Committee :-												
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34 & 36	25th														
20 to 22	26th														
10 to 12	28th														
38.	4th September, 1995	4	(i) The committee passed the condolence resolution on the said demise of Sardar Beant Singh, Chief Minister of Punjab.												
			(ii) Oral examination of the representatives of the Public Health Department in respect of paragraphs No. 4.9 and 4.9.5 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Civil).												
39.	5th September, 1995	5	(i) Resumption of oral examination of the representatives of the Public Health Department in respect of paragraphs No. 4.9.6 and 4.9.6 (part-D) of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Civil).												
			(ii) The Committee decided to undertake On-the-spot inspection of water supply system of Panipat and Faridabad Districts, Public Health Department w.e.f. 13th to 15th September, 1995.												
40.	11th September, 1995	4	(i) Oral examination of the Representatives of the P.W.D. (B. & R.) in respect of the paragraphs No. 4.7, 4.8 and 5.1.1 of the Report of the Comptroller and Auditor General of India for the Year 1990-91 (Civil).												
			(ii) The committee decided to postpone its study tour to inspect various schemes of Public Health Department in the Panipat and Faridabad Districts commencing from 13th Sept. 1995 due to unprecedented flood												

1	2	3	4
41.	12th September, 1995	5	Resumption of oral examination of the representatives of the P.W.D. (B. & R.) in respect of paragraphs No. 5.1.2 to 5.1.7 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Civil).
42.	18th September, 1995	4	Oral examination of the representatives of the Transport Department in respect of paragraphs No. 7.1, 7.2, 7.3, 7.4, & 7.5 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Civil).
43.	19th September, 1995	4	Resumption of oral examination of the representatives of the Transport Department in respect of paragraphs No. 7.2, 7.2.4, 7.2.5, 7.3 of the Report of the Comptroller and Auditor General of India for the year 1991-92 (Civil).
44.	4th October, 1995	3	(i) Consideration of Papers placed before the Committee. (ii) Oral examination of the representatives of the Animal Husbandry Department in respect of paragraphs No. 3.4.1, 3.4.5, 3.4.6 and 4.7 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Civil).
45.	9th October, 1995	7	Oral examination of the representatives of the Local Bodies Department in respect of paragraphs No. 6.2, 6.3 and 6.4 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Civil).
46.	10th October, 1995	8	Resumption of oral examination of the representatives of the Local Bodies Department in respect of paragraphs no. 6.1 and 6.3 of the Report of the Comptroller and Auditor General of India for the year 1991-92 (Civil) and paragraph No. 6.1 of the Report of Comptroller and Auditor General of India for the year 1992-93 (Civil).
47.	11th October, 1995	8	The Committee undertook an on-the-spot-tour to Public Health Department and inspected the Water Works in Panipat Districts.
48.	12th October, 1995	8	The Committee undertook an on-the-spot study tour to Public Health Department and inspected the Water Works in Faridabad District.
49.	13th October, 1995,	8	The Committee reviewed the minutes of the on-the-spot study and inspection of Water Works in Panipat and Faridabad Districts.
50.	16th October, 1995	7	Oral examination of the representatives of the Home department in respect of paragraphs No. 3.6 and 3.7 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Civil).
51.	17th October, 1995	6	Resumption of oral examination of the Home Department in respect of paragraphs No. 3.9 of the Report of Comptroller and Auditor General of India for the year 1990-91 and paragraphs No.3.5, 5.2, 5.3 and 5.4 of the Report of Comptroller and Auditor General of India for the year 1992-93 (Civil).
52.	24th October, 1995	1	No business could be transacted for want of quorum.
53.	30th October, 1995	5	(i) consideration of papers placed before the Committee

1	2	3	4
		(ii)	Oral examination of the representatives of the Labour & Employment Department in respect of paragraph No. 3.10 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Civil).
54.	31st October, 1995	5	Resumption of oral examination of the representatives of the Transport Department in respect of paragraphs No. 7.1 and 7.2 of the Report of Comptroller and Auditor General of India for the year 1992-93 (Civil).
55.	6th November, 1995	3	(i) Consideration of papers placed before the Committee. (ii) On the request of the Departmental representatives the oral examination of the P.W.D.(B&R) was postponed by the Committee.
56.	13th November, 1995	5	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the Irrigation Department in respect of the paragraphs No.3.3.1, 3.3.5, 3.3.6 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Civil).
57.	14th November, 1995	5	(i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of the representatives of the Irrigation Department in respect of Paragraphs No 3.3.7 to 3.3.13, of the Report of Comptroller and Auditor General of India for the year 1990-91 (Civil). (iii) Resumption of oral examination of the Public Health Department in respect of the paragraphs No. 4.9.6, 4.9.7, 4.9.8, 4.9.9, 4.9.10, 4.9.11, 4.9.12, 4.9.13 and 4.9.14 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Civil).
58.	20th November, 1995	4	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the Revenue Department in respect of paragraphs No. 3.8 and 1.8 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Civil and Revenue Receipt) respectively.
59.	21st November, 1995	5	(i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of the representatives of the P.W.D. (B&R) in respect of paragraphs No. 4.9, 4.10, 4.11, and 4.12 of the Report of Comptroller and Auditor General of India for the year 1991-92 (Civil) (iii) The committee decided to undertake on-the-spot inspection of roads of Districts panipat, Faridabad & Hissar w.e.f. 29th November to 1st December, 1995 of P.W.D. (B&R).
60.	27th November, 1995	6	Oral examination of the representatives of the Health Department in respect of paragraphs No. 3.1.1, 3.1.5, 3.1.5.3, 3.1.7.2, 3.1.7.3 and 3.1.7.4 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Civil).

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			(ii) Resumption of oral examination of the representatives of the Health Department in respect of paragraphs No. 3.1.8.1 to 3.1.8.4, 3.1.9.2(ii), 3.1.11(b), 3.2, 3.2.6, 3.2.7, 3.2.10, 3.2.11, 3.2.14 and 3.2.16 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Civil).
62.	29th November, 1995	5	The Committee discussed with the representatives of the P.W.D. (B&R) on the matter relating to the construction and repairs of roads in Panipat Districts and also undertook an on-the-spot inspection of the various roads of Panipat District.
63.	30th November, 1995.	5	The Committee discussed with the representatives of the P.W.D. (B&R) on the matter relating to construction and repairing of roads in Hathin constituency of Faridabad district and also undertook on-the-spot inspection of the various roads of Faridabad District.
64.	1st December, 1995	5	The Committee undertook an on-the-spot inspection of roads of Hissar District and also discussed with the departmental representatives of the P.W.D. (B&R) regarding the condition of various roads of Bhiwani District.
65.	4th December, 1995	5	Oral examination of the representatives of the Co-operation Department in respect of paragraphs No. 3.6. and 3.7 of the Report of Comptroller and Auditor General of India for the year 1991-92 (Civil) and paragraph No. 3.7 of the Report of Comptroller and Auditor General of India for the year 1992-93 (Civil)
66.	5th December, 1995	6	Resumption of oral examination of the representatives of the Co-operation Department in respect of Paragraphs no. 1.8 and 5.9 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Revenue Receipts) 5.1, 5.8 & 5.9 of the Report of Comptroller and Auditor General of India for the year 1991-92 (Revenue Receipts) and 5.8 of the Report of Comptroller and Auditor General of India for the year 1992-93 (Revenue Receipts).
67.	11th December, 1995.	6	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the Food & Supplies Department in respect of paragraph No. 7.9 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Civil). (iii) Resumption of oral examination of the representatives of the Revenue Department in respect of the Paragraphs No. 1.8, 3.1, 3.2, 3.4, and 3.5 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Revenue Receipts).
68.	12th December, 1995	5	Oral examination of the representatives of the Education Department in respect of the paragraphs No. 3.11 and 6.8 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Civil), paragraphs No. 6.2.4 of the Report of Comptroller and Auditor General of India for the year 1992-93 (Civil) and paragraphs no. 3.2.5 of the Report of Comptroller and Auditor General of India for the year 1991-92 (Civil).

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69.	18th December, 1995	4	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the Printing and Stationery Department in respect of Paragraphs No. 7.1, 7.6, 7.7 and 7.8 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Civil).
70.	19th December, 1995	5	(i) Consideration of papers placed before the Committee. (ii) On the request of the departmental representatives the oral examination of the Rural Development Department was postponed by the Committee.
71.	27th December, 1995	3	The Committee scrutinised the replies received from the Govt. in respect of implementation of observations/recommendations contained in paragraphs in various Reports of the Committee.
72.	1st January, 1996	4	(i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of the representatives of the Irrigation Department in respect of paragraphs No. 4.1, 4.2, 4.3, 4.4, 4.5, 4.6 and 5.2 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Civil).
73.	2nd January, 1996	4	Resumption of oral examination of the representatives of the Irrigation Department in respect of paragraphs No. 4.1, 4.1.7, 4.1.8, 4.1.9, 4.1.10.1, 4.1.10.3 and 4.1.10.5 of the Report of Comptroller and Auditor General of India for the year 1991-21 (Civil).
74.	8th January, 1996	5	Resumption of oral examination of the representatives of the P.W.D. (B&R) in respect of paragraphs No. 4.5.2, 4.5.3, 4.5.4, 4.5.5, 4.5.6 and 4.5.7 of the Report of Comptroller and Auditor General of India for the year 1992-93 (Civil).
75.	9th January, 1996	5	Resumption of oral examination of the representatives of the Public Health Department in respect of paragraphs No. 4.13, 4.14, 4.15, and 4.16 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Civil).
76.	15th January, 1996	2	No business could be transacted for want of quorum.
77.	16th January, 1996	1	No business could be transacted for want of quorum.
78.	22nd January, 1996	3	(i) Consideration of papers placed before the Committee. (ii) The Committee decided to hold its meetings on 1st and 2nd February, 1996 at Faridabad in regard to discuss the paragraphs of the Report of Comptroller and Auditor General of India for the years 1990-91 and 1991-92 (Revenue Receipts) relating to the Excise and Taxation Department.
79.	23rd January, 1996	4	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the Agriculture Department in respect of paragraphs No. 7.1 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Civil) 3.1, 3.1.2, 3.1.6, 3.1.11.2 & 6.7 of the Report of Comptroller and

1	2	3	4
			Auditor General of India for the year 1991-92 (Civil).
80.	29th January, 1996	5	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Resumption of oral examination of the representatives of the Education Department in respect of paragraphs No. 6.2.4 of the Report of Comptroller and Auditor General of India for the year 1992-93 (Civil), 3.2.5, 3.2.8, 3.2.17, 3.3, 3.4, 3.5 and 5.3 of the Report of Comptroller and Auditor General of India for the year 1991-92 (Civil).</p> <p>(iii) Resumption of oral examination of the representatives of the Health Department in respect of paragraphs No. 3.8 and 5.2 of the Report of Comptroller and Auditor General of India for the year 1991-92 (Civil) and 1.5 and 5.7 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Revenue Receipts).</p>
81.	30th January, 1996	5	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Social Welfare Department in respect of paragraphs No. 3.10 and 3.11 of the Report of Comptroller and Auditor General of India for the year 1991-92 (Civil), 3.3 of the Report of Comptroller and Auditor General of India for the year 1992-93 (Civil)</p> <p>(iii) On the request of the Departmental representatives the oral examination of the Labour and Employment Department was postponed by the Committee.</p>
82.	1st February, 1996	5	The Committee discussed paragraphs No. 1.3, 1.4, 1.5, 1.8, 2.1, 2.2.6; 2.2.13(IV), 2.2.14(i), 2.2.16, 2.3.6, 2.3.7(ii), 2.3.8 (i), (ii), (iii), (iv), (v), (vi), (vii) & (viii), 2.3.9 (i), (ii), (iii), (v), (vi), (vii), 2.3.10, 2.3.11(ii), (iii) & (v), 2.3.12(i) & (ii), 2.5, 2.6, 2.7(vi), 2.14(i), 4.1, 4.2.12(b), 4.2.13, 4.2.15, 4.2.17, 4.2.19(i), 4.2.22 and 4.2.23 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Revenue Receipts) relating to Excise and Taxation Department.
83.	2nd February, 1996	5	The Committee discussed paragraphs No. 1.3, 1.4, 1.4(i), (ii) & (ii), 1.5, 2.1, 2.2, 2.3 (a) (i) & (ii), 2.3(e), 2.4(e), 2.7, 2.10(b) (i), 2.11(i) & (ii) and 4.1 of the Report of Comptroller and Auditor General of India for the year 1991-92 (Revenue Receipts) relating to Excise and Taxation Department.
84.	5th February, 1996	5	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Finance Department alongwith concerned Departments in respect of paragraphs No. 2.4 of the Reports of Comptroller and Auditor General of India for the years 1990-91 and 1991-92 (Civil).</p>
85.	6th February, 1996	6	Resumption of oral examination of the representatives of the Finance Department alongwith concerned Departments in respect of paragraph No. 2.4 of the Reports of Comptroller and Auditor General of India for the years 1990-91 and 1991-92 (Civil)

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86.	12th February, 1996	5	The Committee drafted and finalised its 41st Report on the Appropriation Accounts/Finance Accounts of Haryana Govt. for the years 1990-91 and 1991-92.
87.	13th February, 1996	4	The Committee drafted a part of 42nd Report of the Public Accounts Committee on the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 1991, 1992 and 1993 (Civil and Revenue Receipts).
88.	19th February, 1996	4	The Committee drafted a part of 42nd Report of the Public Accounts Committee on the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 1991, 1992 and 1993 (Civil and Revenue Receipts).
89.	20th February, 1996	5	(i) Confirmation of Proceedings. (ii) The Committee drafted a part of 42nd Report of the Public Accounts Committee on the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 1991, 1992 and 1993 (Civil and Revenue Receipts).
90.	21st February, 1996	5	(i) Confirmation of Proceedings. (ii) The Committee finalised its 42nd Report on the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 1991, 1992 and 1993 (Civil and Revenue Receipts).

Meetings held at places other than Chandigarh.

The Committee held meetings at places outside Chandigarh as per detailed below :-

1. Dharamshala (Macleodganj) (H.P.) 17th & 18th May, 1995.
(Sr. No. 6 & 7)
2. Shimla (H.P.) 6th & 7th July, 1995.
(Sr. No. 22 & 23)
3. Panipat and Faridabad. 11th, 12th & 13th October, 1995.
(Sr. No. 47, 48 & 49)
4. Panipat, Faridabad and Hisar. 29th and 30th November and 1st
(Sr. No. 62, 63 & 64) December, 1995.
5. Faridabad. 1st and 2nd February, 1996.
(Sr. No. 82 & 83)
6. New Delhi 20th and 21st February, 1996.
(Sr. No. 89 & 90)

Reports Presented

Under rule 223 of the Rules of Procedure and Conduct of Business in the Haryana legislative Assembly, the 41st Report of Public Accounts Committee on the Appropriation Accounts/Finance Accounts of the Haryana Government for the years 1990-91 and 1991-1992 and 42nd Report of Public Accounts Committee on the Reports of the Comptroller and Auditor General of India for the years ended 31st March, 1991, 1992 and 1993 (Civil and Revenue Receipts) were presented to the house on 7th and 8th March 1996 respectively.

Proceedings

A record of the proceedings of the meetings of the committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON PUBLIC UNDERTAKINGS

The Committee for the year 1995-96 was nominated by the Hon'ble Speaker in pursuance to the motion moved and passed by the Haryana Vidhan Sabha in its sittings held on 7th March, 1995 authorising him to nominate the members of the Committee on Public Undertakings for the year 1995-96 which was notified vide Haryana Vidhan Sabha Secretariat Notification No. 1-CPU/1995-96/26, dated 24th April, 1995.

2. The Committee fixed/held a total number of 38 meetings during the period under review. The names of Members and number of meetings attended each of the Member are shown in the following table :-

Sr. No.	Name of member	Number of Meetings attended
1.	Shri Mani Ram Keharwala	19
2.	Shri Sher Shingh	3
3.	Shri Chander Mohan	Nil
4.	Shri Pir Chand	13
5.	Shri Brij Anand	12
*6.	Shri Surat Bhand Kajal	19
**7.	Shri Balwant Singh	22
8.	Shri Karan Singh Dalal	22
9.	Shri Kitab Singh malik	25
***10.	Shri Azmat Khan	4
****11.	Shri Attar Singh	1

* Resigned from the Membership of Haryana Vidhan Sabha which was accepted w.e.f. 2nd November, 1995.

** Resigned from the Membership of Haryana Vidhan Sabha which was accepted w.e.f. 2nd November, 1995.

*** Nominated with effect from 10th November, 1995.

**** Nominated with effect from 10th November 1995

3. Meetings held and business transacted.

The details showing dates of meetings held, the number of members present and the business transacted at each meeting, are given in the following table :-

Sr. No.	Date of meeting	Number of Members present	Business transacted
1	2	3	4
1.	30th May, 1995	6	(i) Address by the Joint Secretary on behalf of the Hon'ble Speaker, Chairman of the Committee, Accountant General, Haryana and Special Secretary, Finance Department, about the scope and function of the Committee. (ii) Chalking out the programme of work.
2.	6th June, 1995	6	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of Industries Department in regard to the implementation of recommendations/observations contained in various reports of the Committee concerning various Corporations. (iii) Oral examination of the representatives of the Mines and Geology Department in regard to the implementation of recommendations/observations contained in various reports of the Committee concerning the Haryana Minerals Limited.
3.	7th June, 1995	6	Oral examination of the representatives of Agriculture Department in regard to the implementation of recommendations/observations contained in various reports of the Committee concerning various Corporations.
4.	13th June, 1995	3	(i) Oral examination of the representatives of Irrigation & Power Department in regard to the implementation of recommendations/observations contained in various reports of the Committee concerning Haryana State Electricity Board, Haryana State Minor Irrigation and Tubewells Corporation. (ii) Oral examination of the representatives of Dairy Development Department in regard to the implementation of recommendations/observations contained in various reports of the Committee concerning Haryana Dairy Development Corporation. (iii) Oral examination of the representatives of Tourism Department in regard to the implementation of recommendations/observations contained in various reports of the Committee concerning Haryana Tourism Corporation.
5.	14th June, 1995	2	No business was transacted for want of quorum.
6.	20th June, 1995	1	No business was transacted for want of quorum.
7.	21st June, 1995	1	No business was transacted for want of quorum.

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8.	27th June, 1995	5	<p>(i) Oral examination of the representatives of Cooperation Department in regard to the implementation of recommendations/observations contained in various reports of the Committee concerning various Corporations.</p> <p>(ii) Oral examination of the representatives of Electronics Department in regard to the implementation of recommendations/observations contained in various reports of the Committee concerning Haryana Television Limited.</p>
9.	28th June, 1995	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Scrutiny of the replies received in regard to the implementations of recommendations/observations contained in 11th, 20th and 22nd Reports of the Committee relating to the Haryana Housing Board.</p> <p>(iii) Decided to undertake study tour to the States of Arunachal Pradesh, Tripura and Andaman & Nicobar Islands from 3rd August to 17th August, 1995.</p>
10.	4th July, 1995	4	<p>(i) Scrutiny of the replies received in regard to the implementations of recommendations/observations contained in 11th and 22nd Reports of the Committee relating to the Haryana State Cooperative Supply & Marketing Federation.</p> <p>(ii) Re-scheduled programme of study tour and decided to visit the States of Arunachal Pradesh, Assam and Union Territory of Andaman & Nicobar Islands w.c.f. 18th August, 1995.</p>
11.	5th July, 1995	4	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in 11th Report of the Committee relating to Haryana State Cooperative Development Federation Ltd.
12.	11th July, 1995	5	<p>(i) Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the 22nd & 25th Reports of the Committee relating to Kurukshetra Development Board.</p> <p>(ii) Re-scheduled programme of study tour and decided to visit the States of Arunachal Pradesh, Tripura and Manipur.</p>
13.	12th July, 1995	4	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in 22nd & 35th Reports of the Committee relating to the Haryana Dairy Development Corporation.
14.	18th July, 1995	4	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the 10th Report of Public Accounts Committee, 27th & 36th Reports of the Committee relating to Haryana State Industrial Development Corporation.
15.	19th July, 1995	2	No business was transacted for want of quorum.

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16.	25th July, 1995	4	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in 19th Reports of the Committee relating to the Haryana State Small Industries & Export Corporation.
17.	26th July, 1995	5	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the 11th Report of Public Accounts Committee relating to the Haryana State Small Industries & Export Corporation.
18.	1st August, 1995	2	No business was transacted for want of quorum.
19.	2nd August, 1995	4	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the 7th Reports of Public Accounts Committee and 35th Report of the Committee on Public Undertaking relating to the Haryana State Small Industries & Export Corporation Limited.
20.	8th August, 1995	6	(i) Oral examination of the representatives of Industries Department in respect of paragraph No. 4.1.1 of the Report of the Comptroller and Auditor General of India for the year 1991-92 (Commercial) relating to the Haryana State industrial Development Corporation. (ii) Oral examination of the representatives of Industries Department in regard to the implementation of recommendations/observations contained in the 7th Report of the Public Accounts Committee and 35th report of committee on Public Undertakings concerning Haryana State Small Industries and Export Corporation Limited.
21.	9th August, 1995	5	(i) Oral examination of the representatives of Agriculture Department in respect of paragraph No. 4.7.1 of the Report of the Comptroller and Auditor General of India for the year 1991-92 (Commercial) relating to the Haryana Warehousing Corporation. (ii) Consideration of papers placed before the Committee. (iii) Decided to postpone the study tour of other States.
22.	16th August, 1995	6	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of housing department in regard to the implementation of recommendations/observations contained in paragraphs No. 2.5.7 to 10 of 11th Report and paragraph no. 14 of 20th Report of the Committee relating to the haryana housing Board.
23.	22nd August, 1995	4	(i) Consideration of papers placed before the Committee. (ii) Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in 5th & 33rd Reports of the Committee on Public Undertakings and 10th Report of the Committee on Public Accounts relating to Haryana Harijan Kalyan Nigam.

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24.	29th August, 1995	5	(i) Consideration of paper placed before the Committee. (ii) Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the 18th Reports of the Committee relating to Haryana Harijan Kalyan Nigam.
25.	30th August, 1995	5	(i) Framing of questionnaire and informal discussion about the matter relating to an on-the-spot study of Haryana Housing Board Colonies. (ii) On-the-spot study of the Housing Board Colonies, Baldev Nagar Camp, Ambala City, Shahbad and Karnal.
26.	31st August, 1995	6	(i) On-the spot study of Housing Board Colonies Gurgaon and Palwal. (ii) Review of the discussion held during the on-the-spot study tour of Haryana Housing Board Colonies.
27.	4th September, 1995	-	No business was transacted for want of quorum.
28.	17th October, 1995	3	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in paragraph No. 7 of the 2nd Reports of the Committee relating to the General Working of Haryana Financial Corporation.
29.	26th October, 1995	1	No business was transacted for want of quorum.
30.	19th December, 1995	1	No business was transacted for want of quorum.
31.	9th January, 1996	4	(i) Condolence resolution regarding the tragic demise of unaccounted number of persons who died in fire tragedy in mandi Dabwali. (ii) Consideration of papers placed before the Committee. (iii) Oral examination of the representatives of Irrigation and Power Department in respect of Paragraphs No. 4.6.1, 4.6.2, 4.6.3, and 4.6.4 of the Report of the Comptroller and Auditor General of India for the year 1991.92 (Commercial) relating to Haryana State Electricity Board.
32.	10th January, 1996	6	Oral examination of the representatives of Irrigation and Power Department in respect of Paragraphs No. 4.6.5, 4.6.7, 4.6.9, and 4.6.10 of the Report of the Comptroller and Auditor General of India for the year 1991.92 (Commercial) relating to Haryana State Electricity Board.
33.	16th January, 1996	3	Oral examination of the representatives of industries Department in respect of paragraphs No. 4.2.1 and 4.2.2 of the Report of the Comptroller and Auditor General of India for the year 1991-92 (Commercial) relating to Haryana Breweries Ltd.
34.	17th January, 1996	3	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of Agriculture Department in respect of paragraph No. 4.5.1, of the Report of the Comptroller and Auditor General of

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			India for the year 1991-92 (Commercial) relating to Haryana Land Reclamation Development Corporation.
		(iii)	Oral examination of the representatives of Mines and Geology Department in respect of paragraphs No. 4.3, of the Report of the Comptroller and Auditor General of India for the year 1991-92 (Commercial) relating to Haryana Minerals Limited.
35.	30th January, 1996,	2	No business was transacted for want of quorum.
36.	6th February, 1996	1	No business was transacted for want of quorum.
37.	13th February, 1996	1	No business was transacted for want of quorum.
38.	19th February, 1996	4	(i) Consideration of papers placed before the Committee. (ii) Confirmation of proceedings. (iii) The committee finalised its 40th Report on the Report of the Comptroller and Auditor General of India for the year 1991-92 (Commercial).

4. Meetings held at places other than Chandigarh/Haryana.

1. New Delhi (Sr. No. 24) 31 August, 1995.

5. Meetings/on-the-spot study tour undertaken outside Chandigarh at different places in the State.

(i) Housing Board Colonies at Baldev Nagar Camp, Ambala City, Shahbad and Karnal on 30th August, 19895.

(ii) Housing Board Colonies Gurgaon and Palwal.

6. Presentation of Report :-

40th Report of the Committee on the Report of the Comptroller and Auditor General of India for the year 1991-92 (Commercial) was presented to the house.

COMMITTEE ON ESTIMATES

The Committee on Estimates for the year 1995-96 consisting of nine members was nominated by the Speaker, on having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on the 7th March, 1995 and notified vide Haryana Vidhan Sabha Secretariat Notification No. EC-1/1995-96/29 dated 25th April, 1995.

2. Shri Suraj Mal, M.L.A. was appointed as Chairman of the Committee.
3. The Committee fixed/held a total number of 49 sittings during the period under review, out of which, in seven sittings no business was transacted for want of quorum.
4. The Names of Members and number of meetings attended by each of them are shown in the table given below :-

Sr. No.	Name of Member	Number of sittings attended
1.	Shri Suraj Mal	34
2.	Mohd. Aslam Khan	04
3.	Shri Hari Singh Nalwa	33
4.	Dr. Om Parkash Sharma	Nil
5.	Shri Lehri Singh	07
6.	Shri Dharam Pal Singh	11
*7.	Shri Ram Kumar Katwal	25
**8.	Shri Daryao Singh	27
9.	Shri Attar Singh	20
***10.	Shri Chattar Singh Chauhan	10
***11.	Shri Surjit Kumar	05

* Resignation from Assembly constituency accepted vide Haryana Vidhan Sabha Secretariat Notification No. HVS-LA-118-95/53 dated 2nd November, 1995.

** Resignation from Assembly constituency accepted vide Haryana Vidhan Sabha Secretariat Notification No. HVS-LA-110-95/55 dated 2nd November, 1995.

*** S/Shri Chattar Singh Chauhan and Surjit Kumar, M.L.As. were nominated as Member of the Committee with effect from 10th November, 1995 for the remaining period of the year 1995-96 against the casual vacancies in the Committee.

MEETINGS HELD AND BUSINESS TRANSACTED

5. The dates of meetings, the number of members present and the business transacted at each meeting are given below :-

Sr. No.	Date of meeting	Number of Members present	Business transacted
1	2	3	4
1.	4th May, 1995	5	(i) Consideration of papers placed before the Committee. (ii) The Deputy Secretary, Haryana Vidhan Sabha explained the scope and functions of the Committee on Estimates to the Members. (iii) Condolence Resolution in respect of Shri Morarji Desai, former Prime Minister of India.
2.	9th May, 1995	3	The Committee selected Public Health; Hospitality Organisation; and Excise & Taxation Departments for scrutiny/oral examination of the budget estimates for the year 1995-96 of those Departments.
3.	16th May, 1995	6	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the Social Welfare Department for non-supply of Government replies regarding implementation of outstanding recommendations/observations contained in various paragraphs of the 23rd Report of the Committee for the year 1990-91 relating to the said Department. (iii) Oral examination of the representatives of the Town and Country Planning Department regarding implementation of outstanding recommendations/ observations contained in paragraph No. 27 of the 20th Report of the Committee for the year 1987-88 relating to the said Department.
4.	23rd May, 1995	2	No business was transacted for want of quorum.
5.	30th May, 1995	4	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the Social Welfare Department regarding implementation of outstanding recommendations/observations contained in various paragraphs of the 23rd Report of the Committee for the year 1990-91 relating to the said Department.
6.	6th June, 1995	6	Scrutiny of replies received from the Government regarding the implementations of the outstanding recommendations/ observations contained in various paragraphs of the 22nd Report of the Committee for the year 1989-90 relating to the Animal Husbandry Department.
7.	13th June, 1995	4	(i) Consideration of papers placed before the Committee. (ii) Decision to postpone the oral examination of the representatives of the Forests Department regarding the implementation of outstanding recommendations/ observations contained in various paragraphs of the

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			24th Report of the Committee for the year 1991-92 relating to the said Department.
8.	20th June, 1995	2	No business was transacted for want of quorum.
9.	27th June, 1995	5	(i) Consideration of papers placed before the Committee. (ii) Scrutiny of replies received from the Government regarding the implementation of the outstanding recommendations/observations contained in various paragraphs of the 24th Report of the Committee for the year 1991-92 relating to the Forests Department.
10.	4th July, 1995	5	(i) Consideration of papers placed before the Committee. (ii) Decision to postpone the oral examination of the representatives of the Irrigation Department regarding the implementation of the outstanding observations/recommendations contained in various paragraphs of the 25th report of the Committee for the year 1992-93 relating to the said Department. (iii) Decision to undertake its on-the-spot study/inspection of the Tourist Complexes in the State commencing from 11-7-95.
11.	11th July, 1995	5	(i) Scrutiny of replies received from the Government regarding the implementation of the outstanding observations/recommendations contained in various paragraphs of the 21st Report of the Committee for the year 1988-89 relating to Tourism Department. (ii) Scrutiny of Budget Estimates for 1995-96 relating to the P.W. (Public Health) Department. (iii) Reviewal of on-the-spot study/inspection of the Tourist Complexes and to undertake the same from 18-7-1995.
12.	18th July, 1995	4	(i) Scrutiny of Budget Estimates for the year 1995-96 relating to the P.W. (Public Health) Department. (ii) The Committee proceeded on its study tour of Tourist Complexes in the State.
13.	20th July, 1995 (at Suaraj Kund, Faridabad).	4	Reviewal of discussion held during on-the-spot study/inspection of the Committee to the Tourist Complexes at Ambala and Panipat Districts.
14.	23rd July, 1995 (at Panchkula)	2	No business was transacted for want of quorum.
15.	25th July, 1995	4	(i) Scrutiny of Budget Estimates for the year 1995-96 relating to the P.W. (Public Health) Department. (ii) Partly framing/approval of the questionnaire on the Budget Estimates for the year 1995-96 of P.W.(Public Health) Department.
16.	1st August 1995,	5	(i) Consideration of papers placed before the Committee. (ii) Decision to postpone the oral examination of the representatives of the Forests Department regarding the implementation of outstanding observations/

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			recommendations contained in various paragraphs of the 24th report of the Committee for the year 1991-92 relating to the said Department.
			(iii) Framing/finalisation of remaining questionnaire on the Budget Estimates for the year 1995-96 relating to the P.W. (Public Health) Department.
17.	8th August, 1995	4	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the Irrigation Department regarding the implementation of outstanding observations/recommendations contained in various paragraphs of the 25th Report of the Committee for the year 1992-93 relating to the said Department. (iii) Decision to undertake its on-the-spot study tour of the various Minors/distributories in the State from 22nd August, 1995.
18.	16th August, 1995	3	(i). Consideration of papers placed before the Committee. (ii) Scrutiny of replies received from the Government regarding the implementation of outstanding observations/recommendations contained in various paragraphs of the 24th Report of the Committee for the year 1991-92 relating to the Forests Department.
19.	22nd August, 1995	6	(i) Consideration of papers placed before the Committee. (ii) Decision to postpone the oral examination of the representatives of the Forests Department regarding the implementation of outstanding observations/recommendations contained in various paragraphs of the 24th report of the Committee for the year 1991-92 relating to the said Department. (iii) The Committee proceeded on-the-spot study tour of various Irrigation Works in the State from 22.8.95 to 25.8.95.
20.	25th August, 1995 (at Bahadurgarh)	4	The Committee reviewed the discussion held and proceedings made during its on-the-spot study tour of Canal, Minors, Distributories in the State, undertaken by the Committee.
21.	29th August, 1995	3	(i) Consideration of papers placed before the Committee. (ii) Decision to postpone the oral examination of the representatives of the Transport Department regarding the implementation of outstanding observations/recommendations contained in various paragraphs of the 27th Report of the Committee for the year 1994-95 relating to the said Department. (iii) Oral examination of the representatives of the Co-operation Department for non supply of Government replies regarding implementation of the outstanding observations/recommendations contained in various paragraphs of the 27th Report of the Committee for the year 1994-95 relating to the said Department.

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22.	5th Sept., 1995	3	Condolence resolution regarding the death of Shri Beant Singh, Chief Minister of Punjab.
23.	12th Sept., 1995	3	(i) Consideration of papers placed before the Committee. (ii) Decision to postpone the oral examination of the representatives of the Irrigation Department regarding the implementation of outstanding observations/recommendations contained in various paragraphs of the 25th report of the Committee for the year 1992-93 relating to the said Department.
24.	4th Oct., 1995	4	(i) Consideration of papers placed before the Committee. (ii) The Committee scrutinised the Budget Estimates for the year 1995-96 relating to the Excise & Taxation Department. (iii) Partly framing/approval of the questionnaire on the Budget Estimates for the year 1995-96 relating to the Excise & Taxation Department. (iv) Decision to undertake on-the-spot study tour of various Co-operative Sugar Mills from 26th October, 1995 to 28th October, 1995.
25.	10th Oct., 1995	5	(i) Consideration of papers placed before the Committee. (ii) Drafting/ finalising the questionnaire on the Budget Estimates for the year 1995-96 relating to the Excise & Taxation Department. (iii) Oral examination of the representatives of Forests Department regarding implementation of outstanding observations/recommendations contained in various paragraphs of the 24th Report of the Committee for the year 1991-92 relating to the said Department. (iv) Reviewal of on-the-spot study tour programme of the Committee of Co-operative institutions.
26.	17th Oct., 1995	4	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of Co-operation Department regarding implementation of outstanding observations/recommendations contained in various paragraphs of the 27th Report of the Committee for the year 1994-95 relating to the said Department. (iii) Decision to undertake on-the-spot study tour of Co-operative Sugar Mills at Panipat, Palwal and Rohtak from 26th October, 1995 to 28th October, 1995.
27.	26th Oct., 1995	5	(i) Consideration of papers placed before the Committee. (ii) Scrutiny of replies received from the Government regarding the implementation of the outstanding observations/recommendations contained in various paragraphs of the 27th Report of the Committee for the year 1994-95 relating to the Transport Department.

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			(iii) The Committee proceeded on tour to various Co-operative Sugar Mills in the State.
28.	28th Oct., 1995 (1 Rohtak)	3	Reviewal of Minutes of on-the-spot study tour of Sugar Mills undertaken by the Committee from 26th October, 1995 to 28th October, 1995.
29.	31st Oct., 1995	4	(i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of the representatives of the Cooperation Department regarding implementation of outstanding observations/recommendations contained in various paragraphs of the 27th Report of the Committee for the year 1994-95 relating to the said Department.
30.	6th Nov., 1995	3	Scrutiny of Government replies regarding implementation of outstanding observations/recommendations contained in various paragraphs of the 27th Report of the Committee for the year 1994-95 relating to the Transport Department.
31.	13th Nov., 1995	3	(i) Consideration of papers placed before the Committee. (ii) Scrutiny of Government replies regarding implementation of outstanding observations/recommendations contained in various paragraphs of the 18th Report of the Committee for the year 1985-86 relating to the Industries Department. (iii) Scrutiny of Government replies to the questionnaire of the Committee on the Budget Estimates for the year 1995-96 of P.W. (Public Health) Department. (iv) Consideration of matters regarding non-supply of information by the Irrigation Department. (v) Confirmation of proceedings/Minutes.
32.	21st Nov., 1995	3	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the P.W. (Public Health) Department in respect of the questionnaire of the Committee on the Budget Estimates of the said Department for the year 1995-96.
33.	24th Nov., 1995	5	Resumption of oral examination of the Cooperation Department regarding implementation of outstanding observations/recommendations contained in the various paragraphs of the 27th Report of the Committee for the year 1994-95 relating to the said Department.
34.	5th Dec., 1995	4	(i) Consideration of papers placed before the Committee. (ii) Decision to postpone the oral examination of the representatives of the P.W. (Public Health) Department in respect of the questionnaire of the Committee on the Budget Estimates for the year 1995-96 relating to the said Department. (iii) Scrutiny of replies received from the Government regarding implementation of the outstanding observations/recommendations contained in various

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			paragraphs of the 27th Report of the Committee for the year 1994-95 relating to the Transport Department.
		(iv)	Decision to undertake on-the-spot study tour of various Works/schemes of the Transport Department from 20th December, 1995.
35.	12th Dec., 1995	4	(i) Consideration of papers placed before the Committee. (ii) Decision taken to postpone the oral examination of the representatives of the P.W. (Public Health) Department in respect of the questionnaire of the Committee on the Budget Estimates for the year 1995-96 relating to the said Department.
36.	19th Dec., 1995	3	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the Transport Department regarding implementation of the outstanding observations/recommendations contained in the various paragraphs of the 27th Report of the Committee for the year 1994-95 relating to the said Department.
37.	22nd Dec., 1995 (at Gurgaon)	7	Reviewed the discussions/Minutes of its on-the-spot study tour of various Transport Works/Depots etc. in the State from 20th Dec. to 22nd Dec., 1995.
38.	27th Dec., 1995	3	Condolence resolution regarding fire tragedy in Town Mandi Dabwali of District Sirsa on 23rd Dec., 1995.
39.	2nd Jan., 1996	3	(i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of representatives of the P.W. (Public Health) Department in respect of the questionnaire of the Committee on the Budget Estimates of the Department for the year 1995-96. (iii) Decision to undertake on the spot study tour of various Water Works/Schemes of the P.W. (Public Health) Department from 9th January, 1996.
40.	9th Jan., 1996	3	(i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of the P.W. (Public Health) Department in respect of the questionnaire of the Committee on the Budget Estimates of the said Department for the year 1995-96. (iii) The Committee proceeded on study tour to various Water Works in the State.
41.	12th Jan., 1996 (at Bhiwani)	3	Reviewal of the discussions/minutes of its on-the-spot study tour of various Works/Schemes of P.W. (Public Health) Department undertaken by the Committee from 9th January, 1996.
42.	16th Jan., 1996	1	No business was transacted for want of quorum.
43.	23rd Jan., 1996	Nil	No business was transacted for want of quorum.
44.	30th Jan., 1996	3	(i) Consideration of papers placed before the Committee.

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			(ii) Confirmation of proceedings.
			(iii) Condolence resolution regarding demise of Rao Banshi Singh, Minister for Development and Panchayat, Haryana.
45.	6th Feb., 1996	4	(i) Consideration of papers placed before the Committee.
			(ii) Resumption of oral examination of the representatives of the Social Welfare Department regarding implementation of outstanding observation/recommendation contained in paragraph No. 22 of the 23rd Report of the Committee for the year 1990-91 relating to the said Department.
			(iii) Resumption of oral examination of the P.W. (Public Health) Department in respect of the questionnaire of the Committee on the Budget Estimates of the Department for the year 1995-96.
			(iv) Partly drafting and finalisation of 28th Report of the Committee for the Year 1995-96.
46.	13th Feb., 1996	3	(i) Drafting/Finalisation of 28th Report of the Committee for the year 1995-96.
			(ii) Confirmation of proceedings.
47.	26th Feb., 1996	3	(i) Oral examination of the representatives of the Finance Department alongwith various Departments with regard to Supplementary Estimates for the year 1995-96.
			(ii) The Committee drafted and finalised its report on the supplementary Estimates for the year 1995-96
48.	19th March, 1996	1	No business was transacted for want of quorum.
49.	26th March, 1996	Nil	No business was transacted for want of quorum.

6. During the period under review the Committee presented the following Reports to the House .

Sr. No.	By whom presented	Date of presentation	Subject
1	2	3	4
1.	Chairman	27th February, 1996	Report of the Committee on Estimates on the Supplementary Estimates for the year 1995-96.
2.	Chairman	7th March, 1996	Twenty-Eighth Report of the Committee on Estimates for the year 1995-96.

Meetings held at places other than Chandigarh

7. The details of the meetings of the Committee held at places other than Chandigarh are given below :

Sr. No.	Date	Place
1.	20th July, 1995 (Sr. No. 13)	Faridabad
2.	23rd July, 1995 (Sr. No. 14)	Panchkula
3.	25th August, 1995 (Sr. No. 20)	Bahadurgarh
4.	28th October, 1995 (Sr. No. 28)	Rohtak
5.	22nd December, 1995 (Sr. No. 37)	Gurgaon
6.	12th January, 1996 (Sr. No. 41)	Bhiwani

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

The Committee on the Welfare of Scheduled Castes/Scheduled Tribes for the year 1995-96 was constituted as a result of the motion passed by the Haryana Vidhan Sabha in its sitting held on 7th March 1995, authorising the Hon'ble Speaker to nominate the Members of the Committee. Shri Lehri Singh, M.L.A., was appointed as a Chairman of the Committee by the Hon'ble Speaker on 21st April, 1995.

The names of the members of the Committee and number of meetings attended by each of them, out of the total number of 50 meetings (this number included 7th meetings when business could not be transacted for want of quorum) held during the period under review, are given below :-

Sr. No.	Name of Member	Number of meetings attended
1.	Shri Lehri Singh	34
2.	Shri Ram Rattan	Nil
3.	Shri Pir Chand	17
4.	Shri Suraj Mal	7
5.	Shri Mohan Lal Pippal	36
*6.	Shri Jai Pal Singh Arya	25
**7.	Shri Amar Singh Dhanday	21
8.	Shri Karan Singh Dalal	29
9.	Shri Kitab Singh Malik	36
***10.	Shri Brij Anand	11
****11.	Smt. Janki Devi Mann	3

- * Shri Jai Pal Singh Arya, M.L.A., resigned from the Membership of the Haryana Legislative Assembly w.e.f. 2nd November, 1995.
- ** Shri Amar Singh Dhanday, M.L.A., resigned from the Membership of the Haryana Legislative Assembly w.e.f. 2nd November, 1995.
- *** Shri Brij Anand was nominated Member of the Committee w.e.f. 10th November, 1995 for the year 1995-96.
- **** Smt. Janki Devi Mann, M.L.A., was nominated Member of the Committee w.e.f. 10th November, 1995 for the year 1995-96.

MEETINGS HELD AND BUSINESS TRANSACTED

The details showing dates of meetings, the number of members present and the business transacted at each meeting are given below :-

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1	2	3	4
1.	9th May, 1995	4	(i) Welcome address to the Committee by the Under Secretary Haryana Vidhan Sabha. (ii) The committee passed a condolence resolution on the sad demise of Shri Morar Ji Desai former Prime Minister of India.
2.	17th May, 1996	8	(i) Consideration of the papers placed before the Committee. (ii) The Committee selected five departments/ Autonomous Bodies for examination in respect of reservation/representation of SCs & ST.
3.	24th May, 1995	5	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Co-Operation Department in respect of non-supply of material regarding implementation of recommendations/ observations as contained in the 20th Report of the Committee concerning the Co-operation Department. (iii) Oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Education Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Education Department.
4.	31st May, 1995	6	Oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Education Department in respect of implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Education Department.
5.	7th June, 1995	7	(i) Consideration of the papers placed before the Committee. (ii) Postponment of the oral examination of Local Govt. Department as the Commissioner & Secretary to Govt., Haryana was busy in connection with the Conference. (iii) The Committee decided to undertake a study tour to the Union Territory of Andaman & Nikobar Islands and the states of Kerala and Karnataka from 17th August, 1995.

The committee also decided to cancel its tour of Shimla fixed

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6.	14th June, 1995	5	(i) Consideration of the papers placed before the Committee. (ii) Postponement of oral examination of the Financial Commissioner and Secretary to Govt., Haryana, Irrigation and Power Department in respect of non-supply of material regarding implementations of recommendations/observations as contained in the 20th Report of the Committee concerning the Haryana State Electricity Board.
7.	21st June, 1995	4	Scrutiny of the material received from the Commissioner & Secretary to Govt., Haryana, Irrigation & Power Department in respect of implementations of recommendations/observations as contained in the 20th Report of the Committee concerning the Haryana State Electricity Board.
8.	28th June, 1995	8	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Home Department (Police) in respect of non-supply of Govt. reply regarding implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Home Department (Police) (iii) The Committee decided to undertake a study tour to the States of Karnataka, Kerala and Union Territory of Andaman and Nicobar Islands from 22nd August to 4th September, 1995.
9.	5th July, 1995	6	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Industries Department in respect of implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Haryana State Small Industries & Export Corporation Ltd.
10.	12th July, 1995	7	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Town and Country Planning Department in respect of implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Haryana Urban Development Authority.
11.	18th July, 1995	2	No business was transacted for want of quorum.
12.	24th July, 1995	4	(i) Consideration of the papers placed before the Committee. (ii) Postponement of the oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Irrigation & Power Department.
13.	31st July, 1995	5	Oral examination of the Financial Commissioner and Secretary to Govt., Haryana, Irrigation & Power Department

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			observations as contained in the 20th Report of the Committee concerning the Haryana State Electricity Board. \
14.	7th August, 1995	5	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the Commissioner and Secretary to Govt., Haryana, Local Govt. Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Haryana Local Bodies Department.</p> <p>(iii) Oral examination of the Commissioner and Secretary to Govt., Haryana, Environment Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Haryana State Board for the Prevention and Control of Water Pollution.</p> <p>(iv) Oral examination of the Commissioner and Secretary to Govt., Haryana, Industrial Training and Vocational Education Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Industrial Training and Vocational Education Department.</p> <p>(v) The Committee decided to postpone its study tour which was to commence from 22nd August, 1995 to the States of Kerala, Karnataka and Union Territory of Andaman and Nicobar Islands.</p>
15.	16th August, 1995	6	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the Commissioner and Secretary to Govt., Haryana, Environment Department in respect of material regarding implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Haryana State Board for the Prevention and Control of Water Pollution.</p> <p>(iii) Oral examination of the Commissioner and Secretary to Govt., Haryana, Industrial Training and Vocational Education Department in respect of material regarding implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Industrial Training and Vocational Education Department.</p>
16.	23rd August, 1995	4	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Postponement of oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Home Department (Police).</p>

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17.	29th August, 1995	6	(i) Consideration of the papers placed before the Committee. (ii) Resumption of the oral examination of the Commissioner & Secretary to Govt., Haryana, Industrial Training and Vocational Education Department in respect of material regarding implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the said Department. (iii) The Committee decided to undertake a study tour to the States/ U.T. of Karnataka, Kerala and Andaman & Nicobar Islands from 10th October, 1995 to 22nd October, 1995.
18.	4th September, 1995	2	No business was transacted for want of quorum.
19.	11th September, 1995	3	Condolence resolution passed on the sad demise of Shri Beant Singh, Chief Minister of Punjab.
20.	5th October, 1995	4	Resumption of oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Home Department (Police) in respect of material regarding implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Home Department.
21.	10th October, 1995 (at Haryana Bhawan, New Delhi)	5	The Committee framed the questionnaire to be discussed with the Sister Committee of the States of Karnataka, Kerala and Tamil Nadu.
22.	13th October, 1995 (at Mysore)	4	The Committee discussed the questionnaire in its own meetings and noted some points to be discussed with the Sister Committee of Karnataka Legislative Assembly.
23.	14th October, 1995 (at Bangalore)	5	Discussion with the Sister Committee of Karnataka Legislative Assembly regarding matters of common interest.
24.	16th October, 1995 (at Trivandrum)	5	Discussion with the Sister Committee of Kerala Legislative Assembly regarding matters of common interest.
25.	17th October, 1995 (at Madras)	5	Discussion with the Officers of the Welfare of Scheduled Castes & Scheduled Tribes & Backward Classes of Tamil Nadu regarding matters of common interest.
26.	21st October, 1995 (at Haryana Bhawan, New Delhi)	5	The Committee reviewed the discussions held during its tour to the States of Karnataka, Kerala and Tamil Nadu.
27.	30th October, 1995	1	No business was transacted for want of quorum.
28.	31st October, 1995	3	(i) Consideration of the papers placed before the Committee. (ii) Scrutiny of the material received from the Commissioner & Secretary to Govt., Haryana, Agriculture Department in respect of reservation/ representation of SC/ST in Agriculture Department.
29.	8th November, 1995	3	(i) Consideration of the papers placed before the

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			(ii) In view of the request made by the Commissioner & Secretary to Govt., Haryana, Labour & Employment Department, the Committee decided to postpone the oral examination.
30.	13th November, 1995	4	Discussion with the Sister committee of Kerala Legislative Assembly regarding matters of common interest.
31.	14th November, 1995	2	No business was transacted for want of quorum.
32.	22nd November, 1995	5	Oral examination of the Commissioner and Secretary to Govt., Haryana, Public Works (B&R) Department in respect of implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Public Works (B&R) Department.
33.	29th November, 1995	2	No business was transacted for want of quorum.
34.	5th December, 1995	5	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Transport Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Transport Department. (iii) Oral examination of the Commissioner & Secretary to Govt. Haryana, Welfare of Scheduled Castes and Backward Classes Department in respect of the implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the General Recommendations.
35.	6th December, 1995	5	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Labour Department in respect of implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Labour Department. (iii) Postponment of oral examination of the Financial Commissioner & Secretary to Govt., Haryana Cooperation Department.
36.	12th December, 1995	3	Oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Transport Department in respect of the implementation of the recommendations/observations as contained in the 20th Report of the Committee concerning the Transport Department.
37.	13th December, 1995	6	Oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Co-operation Department in respect of implementation of the recommendations/observations as contained in the 20th Report of the Committee concerning the Co-operation Department.
38.	19th December, 1995	4	Resumption of oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Transport

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			Department in respect of the implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Transport Department.
39.	20th December, 1995	3	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Commissioner & Secretary to Govt., Haryana, Health Department in respect of non-supply of the material regarding reservation/representation of Scheduled Castes in the Health Department.</p> <p>(iii) Resumption of oral examination of the Financial Commissioner & Secretary to Govt. Haryana, Co-operation Department in respect of implementation of recommendations/observations as contained in the 20th report of the Committee concerning the Co-operation Department.</p>
40.	2nd January, 1996	3	Resumption of oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Co-operation Department in respect of implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Co-operation Department.
41.	3rd January, 1996	5	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Local Bodies Department in respect of implementation of recommendations/observations as contained in 20 Report of the Committee concerning the the Local Bodies Department.</p> <p>(iii) Resumption of oral examination of the Financial Commissioner & Secretary to Govt. Haryana, Co-operation Department in respect of implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Co-operation Department (Sugar Mills).</p>
42.	9th January, 1996	4	<p>(i) Consideration of papers the placed before the Committee.</p> <p>(ii) Oral examination of the Co-operation Department postponed on the request of the Financial Commissioner and Secretary to Govt., Haryana, Co-operation Department.</p>
43.	10th January, 1996	6	Resumption of oral examination of the Financial Commissioner & Secretary to Govt. Haryana, home Department regarding further information as required by the Committee in its meeting held on 5th October, 1995 relating to implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Police Department.
44.	16th January 1996	4	Resumption of the oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Irrigation & Power Department regarding further information as required

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			relating to implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Haryana State Electricity Board.
45.	17th January, 1996	1	No business was transacted for want of quorum.
46.	22nd January, 1996	3	Condolence of resolution passed on the sad demise of Rao Bansī Singh, Minister for Panchayat and Development Haryana.
47.	23rd January, 1996	4	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Co-operation Department in respect of implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Haryana State Federation of Consumers Co-operative Wholesale Stores Limited. (iii) Resumption of oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Home Department regarding further information as required by the Committee in its meeting held on 10th January, 1996 relating to implementation of recommendations/observations as contained in the 20th Report of the Committee concerning the Police Department.
48.	30th January, 1996	5	(i) Consideration of the papers placed before the Committee. (ii) Resumption of oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Irrigation & Power Department regarding further information required by the Committee in its meeting held on 16th January, 1996 relating to implementation of the recommendations/observations as contained in the 20th Report of the Committee concerning the Haryana State Electricity Board. (iii) Resumption of oral examination of the Commissioner & Secretary to Govt., Haryana, Public Works (B&R) Department regarding further information required by the Committee in its meeting held on 22nd November, 1995 relating to implementation of the recommendations/observations as contained in the 20th Report of the Committee concerning the Public Works (B&R) Department.
49.	20th February, 1996	2	No business was transacted for want of quorum.
50.	26th February, 1996	5	Drafting and finalisation of the report of the Committee.

Report Presented

The committee presented its Twenty First Report for the year 1995-96 to the House on 7th March, 1996.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana

COMMITTEE ON GOVERNMENT ASSURANCES

The Committee on Government Assurances for the year 1995-96 consisting of nine Members was nominated by the Hon. Speaker on 21st April, 1995. Shri Dhirpal Singh, M.L.A. Member of the Committee was nominated as Chairman of the Committee by the Hon. Speaker.

The names of the Members of the Committee and number of meetings attended by each of them, out of the total number of 50 meetings (this number included five meetings when business could not be transacted for want of quorum) held during the period under review, are given below :-

Sr. No.	Name of Member	Number of Meetings attended
* 1.	Shri Dhirpal Singh	31
** 2.	Shri Ram Bhajan Aggarwal	34
3.	Shri Birender Singh	11
4.	Shri Phusa Ram	Nil
5.	Mohd. Aslam Khan	2
*** 6.	Shri Krishan Lal	27
**** 7.	Shri Zile Singh	33
8.	Shri Zakir Hussain	4
9.	Shri Surjit Kumar	31
***** 10.	Shri Ram Rattan	2
***** 11.	Shri Om Parkash Beri	12

* Shri Dhirpal Singh M.L.A. resigned from the Membership of the Haryana Legislative Assembly w.e.f. 2nd November, 1995..

** Shri Ram Bhajan Aggarwal, M.L.A. a Member of the Committee was nominated Chairman of the Committee w.e.f. 22nd December, 1995.

*** Shri Krishan Lal, M.L.A. resigned from the membership of the Haryana Legislative Assembly w.e.f. 2nd November, 1995.

**** Shri Zile Singh, M.L.A. resigned from the membership of the Haryana Legislative Assembly w.e.f. 2nd November, 1995.

***** Shri Ram Rattan, M.L.A. was nominated Member of the Committee w.e.f. 22nd December, 1995.

***** Shri Om Parkash Beri, M.L.A. was nominated member of the Committee w.e.f. 22nd December,

MEETINGS HELD AND BUSINESS TRANSACTED

The details showing the dates of meetings the number of Members present and the business transacted at each meeting are given below :-

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1	2	3	4
1.	1st May, 1995	4	(i) The scope and functions of the Committee were explained. (ii) The Committee decided to undertake a study tour to the States of Arunachal Pradesh, Mizorum and Meghalaya w.e.f. 6th June, 1995.
2.	8th May, 1995	4	Scrutiny of statement of assurances given by the Ministers on the floor of the House during the Session held in the Month of February/March, 1994.
3.	15th May, 1995	4	-do-
4.	22nd May, 1995	3	-do-
5.	29th May, 1995	4	-do-
6.	5th June, 1995	5	Scrutiny of statement of assurances given by the Ministers on the floor of the House during the Session held in the Month of September, 1994.
7.	12th June, 1995	3	-do-
8.	19th June, 1995	5	Scrutiny of replies received from the Irrigation & Power Department in respect of implementation of outstanding assurances.
9.	26th June, 1995	4	(i) The Committee decided to postpone its tour programme from 27th June, 1995 to 10th August, 1995 to the States of Arunachal Pradesh, Mizorum and Meghalaya. (ii) The scrutiny of replies received from various Govt. Departments in respect of implementation of the outstanding assurances.
10.	3rd July, 1995	4	(i) The Committee considered the papers placed before it. (ii) The Committee decided the oral examination after discussion with the departmental representatives of the Irrigation and Power Department. (iii) The Committee decided to reschedule its earlier programme which was to commence from 10th August, 1995 to the States of Arunachal Pradesh, Meghalaya and Bihar.
11.	10th July, 1995	6	(i) Scrutiny of replies received from various Govt. Departments in respect of implementation of the

1	2	3	4
			(ii) Confirmation of proceedings.
			(iii) The Committee decided to hold its next meetings on 19th and 20th July, 1995 at Haryana Bhawan, New Delhi.
12.	18th July, 1995	4	(i) The Committee considered the papers placed before it.
			(ii) Scrutiny of replies received from various Govt. Departments in respect of implementation of the outstanding assurances.
13.	19th July, 1995	6	-do-
14.	20th July, 1995	6	review of statement of assurances given by the Ministers on the floor of the House during the Session held in the Month of September, 1994.
15.	24th July, 1995	5	Scrutiny of replies received from various Govt. Departments in respect of implementation of the outstanding assurances.
16.	31st July, 1995	5	Scrutiny of replies received from Irrigation and Power Department in respect of implementation of the outstanding assurances.
17.	7th august, 1995	5	Oral examination of representatives of the irrigation and Power Department in respect of implementation of the outstanding assurances in the 26th Report.
18.	9th August, 1995 (New Delhi)	5	The Committee framed the Questionnaire to be discussed with the Sister Committee of Arunachal Pradesh, maghalaya and Bihar.
19.	14th August, 1995 (Itanagar)	3	(i) Welcome Address by the Chairman of Arunachal Pradesh.
			(ii) Discussion with the Sister Committee of Arunachal Pradesh regarding the matters of common interest.
20.	16th august, 1995 (Shillong)	3	discussion with the Secretary, Meghalaya Legislative Assembly, Shillong regarding the matters of common interest.
21.	19th August, 1995 (Patna)	4	(i) Welcome address by the Chairman of Assurances Committee of Bihar.
			(ii) Discussion with the Sister committee of bihar legislative Assembly regarding the matters of common interest.
22.	20th august, 1995 (Raxol)	4	The committee reviewed the discussion held with the Sister Committee of Arunachal Pradesh Legislative Assembly.
23.	23rd August, 1995 (N. Delhi)	5	The committee reviewed the discussion held with the Sister Committee of Bihar Legislative Assembly.
24.	25th August, 1995	5	Scrutiny of replies received from various Government Departments in respect of implementation of the outstanding assurances.
25.	30th August, 1995	5	Scrutiny of replies received from various Government Departments in respect of implementation of the outstanding assurances.

1	2	3	4
26.	6th September, 1995	3	The Committee passed condolence resolution of Shri Beant Singh, Chief Minister of Punjab.
27.	12th September, 1995	4	(i) Scrutiny of replies received from the Irrigation and Power Department in respect of implementation of the outstanding assurances. (ii) Confirmation of proceedings.
28.	18th September, 1995	3	Scrutiny of replies received from the Irrigation and Power Department in respect of implementation of the outstanding assurances.
29th	6th October, 1995	2	No business was transacted for want of quorum.
30.	12th October, 1995	4	Scrutiny of replies received from the Irrigation and Power Department in respect of implementation of the outstanding assurances.
31.	18th October, 1995	5	Scrutiny of replies received from the various Government Departments in respect of implementation of the outstanding assurances.
32.	24th October, 1995	3	Scrutiny of replies received from the P.W.D. (B&R) in respect of implementation of outstanding assurances.
33.	30th October, 1995	4	(i) Confirmation of proceedings. (ii) The Committee decided postponed the oral examination of the representatives of the Irrigation and Power Department. (iii) The Committee decided to hold its next meetings on 8th and 9th November, 1995.
34.	8th November, 1995 (N.Delhi)	4	Scrutiny of replies received from the Irrigation and Power Department in respect of implementation of the outstanding assurances.
35.	9th November, 1995 (N.Delhi)	4	-do-
36.	15th November, 1995	3	Scrutiny of replies received from the various Government Departments in respect of implementation of the outstanding assurances.
37.	22nd November, 1995	2	No business was transacted for want of Quorum.
38.	29th November, 1995	Nil	-do-
39.	8th January, 1996	2	-do-
40.	15th January, 1996	2	-do-
41.	25th January, 1996	3	Scrutiny of replies received from the various Government Departments in respect of implementation of the outstanding assurances.
42.	30th January, 1996	3	Scrutiny of replies received from the Transport Department in respect of implementation of the outstanding assurances.
43.	6th February, 1996	2	No business was transacted for want of Quorum.
44.	20th February, 1996 (N.Delhi)	5	The committee drafted its 27th Report of the Committee on Govt. Assurances for the year 1995-96.

1	2	3	4
45.	21st February, 1996 (N. Delhi)	5	The Committee finalised its 27th Report of the Committee on Govt. Assurances for the year 1995-96.
46.	13th March, 1996	3	The Committee scrutinised the replies received from the various Government Departments in respect of implementation of the outstanding assurances.
47.	21st March, 1996	3	The Committee undertook an on-the-spot study tour and inspected Effluent Treatment Plants at Yamuna Nagar and Karnal in regard to implementation of the outstanding assurances.
48.	22nd March, 1996 (Karnal)	3	The Committee undertook an on-the-spot study tour and inspected the Effluent Treatment Plants at Panipat and Faridabad in respect of implementation of the outstanding assurances.
49.	23rd March, 1996 (Faridabad)	3	The Committee undertook an on-the-spot study tour and inspected Effluent Treatment Plants at Bhiwani in respect of implementation of the outstanding assurances.
50.	24th March, 1996 (Bhiwani)	3	The Committee held its own meeting and inspected sewage water disposal tanks at Bhiwani.

Presentation of the Report

The 27th Report of the Committee on Govt. Assurances of the Haryana Vidhan Sabha was presented to the House on 7th March, 1996.

Meetings at places other than Chandigarh

The Committee held its meetings at New Delhi on 19th & 20th July, 1995, 9-8-95, 23-8-95, 8-11-95, 9-11-95, 20-2-96, & 21-2-96, Itanagar on 14-8-95, Shillong on 16-8-95, Patna on 19-8-95, Raxol on 20-8-95, Karna on 22-3-96, Faridabad on 23-3-96 & 24-3-96.

Proceedings

A record of the proceedings of the Meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON SUBORDINATE LEGISLATION

The Committee, consisting of eight Members of the Haryana Vidhan Sabha including the Advocate General, Haryana was nominated by the Hon'ble Speaker on the 21st April, 1995 and was notified in the official Gazette vide Notification No. HVS-LA (Sub-Leg.)-1/1995-96/23, dated the 24th April, 1995.

Smt. Chandravati was appointed as the Chairman of the Committee by the Speaker.

The Committee held 43 meetings during the period under review.

The names of Members and number of meetings attended by each of them are shown in the following table :-

Sr. No.	Name of Member	Number of meetings attended
1.	Smt. Chandravati	36
2.	Shri Birender Singh	13
3.	Shri Chander Mohan	Nil
*4.	Shri Azmat Khan	3
**5.	Shri Ramesh Kumar	24
6.	Smt. Janki Devi Mann	11
7.	Shri om Parkash Beri	43
***8.	Shri Mohan Lal Pippal	21
9.	Advocate General	Nil

* Shri Azmat khan, M.L.A., resigned from the membership of the Committee w.e.f. the 17th July, 1995 (forenoon)

** Shri Ramesh Kumar, M.L.A., ceased to be a member of the Committee on his resignation as M.L.A. w.e.f. 2nd November, 1995 vide Notification No. HVS-LA-117/95/63, dated 2nd November, 1995.

*** Shri Mohan Lal Pippal, M.L.A., was nominated by the Speaker as Special Invitee of the Committee w.e.f. 23rd June, 1995, vide notification No. HVS-LA (Sub-Leg)-1/1995-96/30, dated the 23rd June, 1995 and was also nominated by the Hon'ble Speaker as a member of the Committee w.e.f. 15th November, 1995 for the remaining period of the year 1995-96, vide Notification No. HVS-

RULES SCRUTINISED

The committee scrutinised the following Rules :-

1. The Haryana motor Vehicles Rules, 1993 framed under the motor Vehicles Act, 1988 (Central Act of 1988)
2. The Haryana Panchayati Raj (Elections) Rules, 1994 framed under the Haryana Panchayati Raj Act, 1994.
3. The Haryana Panchayati Raj Rules, 1995 framed under the Haryana Panchayati Raj Act, 1994.

Meetings held and Business Transacted

The dates of the meetings, the number of Members and the Business transacted at each meetings are given below :-

Sr. No.	Date of Meetings	Number of Members present	Business transacted
1	2	3	4
1.	4th May, 1995	5	(i) Welcome address by the Under Secretary, Haryana Vidhan Sabha. (ii) Discussion on the Scope and functions of the Committee. (iii) Selection of Rules for Scrutiny.
2.	9th May, 1995	4	Scrutiny of the Haryana Motor Vehicles Rules, 1993 framed under the Motor Vehicles Act, 1988 (Central Act 59 of 1988).
3.	16th May, 1995	3	Resumption of scrutiny of the Haryana Motor Vehicles Rules, 1993 framed under the Motor Vehicles Act, 1988 (Central Act 59 of 1988)
4.	22nd May, 1995	4	Resumption of scrutiny of the Haryana Motor Vehicles Rules, 1993 framed under the Motor Vehicles Act, 1988 (Central Act 59 of 1988)
5.	30th May, 1995	3	Resumption of scrutiny of the Haryana Motor Vehicles Rules, 1993 framed under the Motor Vehicles Act, 1988 (Central Act 59 of 1988)
6.	6th June, 1995	3	Resumption of scrutiny of the Haryana Motor Vehicles Rules, 1993 framed under the Motor Vehicles Act, 1988 (Central Act 59 of 1988)
7.	13th June, 1995	3	Resumption of scrutiny of the Haryana Motor Vehicles Rules, 1993 framed under the Motor Vehicles Act, 1988 (Central Act 59 of 1988)
8.	20th June, 1995	4	Resumption of scrutiny of the Haryana Motor Vehicles Rules, 1993 framed under the Motor Vehicles Act, 1988 (Central Act 59 of 1988)
9.	27th June, 1995	5	Resumption of scrutiny of the Haryana Motor Vehicles Rules, 1993 framed under the Motor Vehicles Act, 1988 (Central Act 59 of 1988)

1	2	3	4
10.	3rd July, 1995	4	Resumption of scrutiny of the Haryana Motor Vehicles Rules, 1993 framed under the Motor Vehicles Act, 1988 (Central Act 59 of 1988)
11.	4th July, 1995	3	Resumption of scrutiny of the Haryana Motor Vehicles Rules, 1993 framed under the Motor Vehicles Act, 1988 (Central Act 59 of 1988)
12.	11th July, 1995	4	(i) Resumption of scrutiny of the Haryana Motor Vehicles Rules 1993 framed under the Motor Vehicles Act, 1988 (Central Act 59 of 1988). (ii) Papers placed before the Committee.
13.	20th July, 1995	4	Resumption of scrutiny of the Haryana Motor Vehicles Rules, 1993 framed under the Motor Vehicles Act, 1988 (Central Act 59 of 1988)
14.	26th July, 1995	4	Resumption of scrutiny of the Haryana Motor Vehicles Rules, 1993 framed under the Motor Vehicles Act, 1988 (Central Act 59 of 1988)
15.	1st August, 1995	5	Scrutiny of the Haryana Rural Development Rules, 1987 framed under the Haryana Rural Development Act, 1986.
16.	8th August, 1995	5	(i) Watching of the implementation work of the recommendations as contained in the 24th & 26th Reports, concerning the Co-operation department. (ii) Papers placed before the Committee.
17.	14th August, 1995	2	Meeting adjourned for want of Quorum.
18.	21st August, 1995	3	Scrutinising the implementation of recommendations/observations made by the Committee on Subordinate Legislation in its 19th, 20th and 21st Reports, respectively.
19.	29th August, 1995	4	(i) Papers placed before the Committee. (ii) Oral examination of the representatives of Labour and Employment Department in respect of implementation of recommendations/observations of the Committee as contained in its 20th Report concerning the Punjab Factories Rules, 1952 framed under the Factories Act, 1948.
20.	5th September, 1995	3	Meeting adjourned for want of Quorum.
21.	12th September, 1995	6	(i) Papers placed before the Committee. (ii) Postponement of oral examination of representatives of the Health Department in respect of non implementation of recommendations/observations of the Committee as contained in its 23rd Report concerning the Punjab Medical Registration Rules 1917 framed under section 24 of the Punjab Medical Registration Act, 1916.
22.	18th September, 1995	5	Oral examination of the representatives of Agriculture Department in respect of Non-implementation of recommendations/observations of Committee as contained in its 25th Report.

1	2	3	4
24.	10th October, 1995	5	(i) Confirmation of Proceedings (ii) Papers placed before the Committee. (iii) Scrutiny of the Haryana Panchayati Raj Rules, 1995 framed under the Haryana Panchayati Raj Act, 1994.
25.	17th October, 1995	5	Resumption of scrutiny of the Haryana Panchayati Raj Rules, 1995 framed under the Haryana Panchayati Raj Act, 1994.
26.	26th October, 1995	4	Resumption of scrutiny of the Haryana Panchayati Raj Rules, 1995 framed under the Haryana Panchayati Raj Act, 1994.
27.	31st October, 1995	5	Scrutiny of the Haryana Panchayati Raj Election Rules, 1994 framed under the Haryana Panchayati Raj Act, 1994.
28th.	8th November, 1995	4	Resumption of scrutiny of the Haryana Panchayati Raj Election Rules, 1994 framed under the Haryana Panchayati Raj Act, 1994.
29.	14th November, 1995	4	Resumption of scrutiny of the Haryana Panchayati Raj Election Rules, 1994 framed under the Haryana Panchayati Raj Act, 1994.
30.	21st November, 1995	3	Resumption of scrutiny of the Haryana Panchayati Raj Election Rules, 1994 framed under the Haryana Panchayati Raj Act, 1994.
31.	28th November, 1995	2	Meeting adjourned for want of Quorum.
32.	5th December, 1995	2	Meeting adjourned for want of Quorum.
33.	12th December, 1995	2	Meeting adjourned for want of Quorum.
34.	19th December, 1995	3	Resumption of scrutiny of the Haryana Panchayati Raj Election Rules, 1994 framed under the Haryana Panchayati Raj Act, 1994.
35.	27th December, 1995	2	Meeting adjourned for want of Quorum.
36.	2nd January, 1996	3	The Committee placed on record their deep sence of sorrow and grief at the sad and tragic demise of unaccounted number of persons who died in fire tragedy in Town Mandi Dabwali of District Sirsa on 23-12-1995.
37.	9th January, 1995	2	Meeting adjourned for want of Quorum.
38.	16th January, 1996	3	(i) Papers placed before the Committee. (ii) Oral examination of the representatives of Transport Department in respect of Scrutiny of the Haryana Motor Vehicles Rules, 1993 framed under the motor Vehicles Act, 1988 (Central act of 59 of 1988)
39.	23rd January, 1996	3	Passing of condolence resolution on the sad demise of Rao Bansi Singh, Minister for Panchayat & Development, Haryana.
40.	30th January, 1996	4	(i) Papers were placed before the Committee. (ii) Oral examination of the representatives of the Development and Panchayats Department, Haryana with regard to the observations/recommendations of the Committee on Subordinate Legislation in respect

of Panchayati Raj Rules, 1995 and Panchayati Raj Election Rules, 1995.

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|-----|---------------------|---|---|
| 41. | 6th February, 1996 | 3 | The Committee drafted and finalised the first part of its 27th Report for the year 1995-96. |
| 42. | 13th February, 1996 | 2 | Meeting adjourned for want of Quorum. |
| 43. | 19th February, 1996 | 3 | (i) Papers placed before the Committee.
(ii) The Committee drafted and finalised its 27th Report for the year 1995-96.
(iii) Confirmation of Proceedings. |
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Report Presented

The Committee presented to the House its 27th Report for the year 1995-96 on the 8th March, 1996.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE OF PRIVILEGES 1995-96

The Committee of Privileges consisting of ten members was nominated by the Speaker on 27th April, 1994.

Shri Jai Parkash, M.L.A. was appointed by the Speaker as Chairman of the Committee. The Names of the Members of the Committee are as under :-

**1.	Shri Jai Parkash, M.L.A.	Chairman
@@ 2.	Shri K.L. Sharma, M.L.A.	Member
XXX 3.	Shri Amar Singh Dhanak, M.L.A.	-do-
**** 4.	Shri Verender Singh, M.L.A.	-do-
* 5.	Shri Rajinder Singh Bisla, M.L.A.	-do-
6.	Shri Azmat Khan, M.L.A.	-do-
XXXX 7.	Shri Mani Ram Rupawas, M.L.A.	-do-
8.	Shri Ram Bhajan Aggarwal, M.L.A.	-do-
9.	Shri Zakir Hussain, M.L.A.	-do-
10.	Shri Surjit Kumar, M.L.A.	-do-
*** 11.	Shri Sher Singh, M.L.A.	Chairman
X 12.	Shri Hari Singh Nalwa, M.L.A.	Member
X 13.	Shri Anand Singh Dangi, M.L.A.	-do-
X 14.	Shri Jai Singh Rana, M.L.A.	-do-
@ 15.	Shri Peer Chand M.L.A.	-do-
XX16.	Shri Anand Singh Dangi M.L.A.	-do-

- * Shri Rajinder Singh Bisla, M.L.A. resigned from the membership of the Committee w.e.f. 27th July, 1994.
- ** Shri Jai Parkash, M.L.A. resigned from the Membership/Chairmanship of the Committee w.e.f. 20th September, 1994, on his appointment as Minister of State.
- *** Shri Sher Singh, M.L.A. was nominated Member/Chairman of the Committee w.e.f. 4th October, 1994.
- **** Shri Verender Singh, M.L.A. resigned from the Membership of the Committee w.e.f. 20th September, 1994, on his appointment as a Cabinet Minister.
- X Sarvshri Hari Singh Nalwa, M.L.A. Anand Singh Dangi, M.L.A. and Jai Singh Rana, M.L.A. were nominated Members of the Committee w.e.f. 7th October, 1994.
- @@ Shri K.L. Sharma, M.L.A. resigned from the membership of the Committee w.e.f. 20th September, 1994 on his appointment as Minister of State.
- @ Shri Peer Chand, M.L.A. was nominated as Member of the Committee w.e.f. 18th October, 1994.
- XXX Shri Amar Singh Dhanak, M.L.A. resigned from the membership of the Committee w.e.f. 20th September, 1994 on his appointment as a Cabinet Minister.
- XX Shri Anand Singh Dangi, M.L.A. resigned from the membership of the Committee w.e.f. 13th April, 1995 on his appointment as a Cabinet Minister.
- XXXX Resignation of Shri Mani Ram Rupawas, M.L.A. representing Darba-Kalan Constituency has been accepted by the Hon'ble Speaker, on the 2nd November, 1995 from the Haryana Legislative assembly.

The Committee held a total number of 5 meetings during the period under review. The names of the Members and the number of meetings attended by each of them are shown in the following table :-

Sr. No.	Name of Members	Number of Meetings attended
1.	Shri Jai Parkash, M.L.A.	9
2.	Shri K.L. Sharma, M.L.A.	4
3.	Shri Amar Singh Dhanak, M.L.A.	3
4.	Shri Verendar Singh, M.L.A.	2
5.	Shri Rajinder Singh Bisla, M.L.A.	3
6.	Shri Azmat Khan, M.L.A.	8
7.	Shri Mani Ram Rupawas, M.L.A.	12
8.	Shri Ram Bhajan Aggarwal, M.L.A.	11
9.	Shri Zakir Hussain, M.L.A.	8
10.	Shri Surjit Kumar, M.L.A.	12
11.	Shri Sher Singh, M.L.A.	7
12.	Shri Hari Singh Nalwa, M.L.A.	4
13.	Shri Anand Singh Dangi, M.L.A.	Nil
14.	Shri Jai Singh Rana, M.L.A.	4
15.	Shri Peer Chand, M.L.A.	2

PENDING QUESTIONS OF PRIVILEGES

1. Question of alleged breach of privileges given notice of by Shri Mani Ram Keharwala, M.L.A. against Shri Sampat Singh M.L.A. and Leader of Opposition in respect of casting aspersions and reflection on the impartiality of the Speaker and using derogatory remarks in his statement published in various newspapers on 4th March, 1993.

2. Question of alleged breach of privileges given notice of by Shri Ram Rattan M.L.A. against Shri Karan Singh Dalal M.L.A. for using abusive and threatening language to kill and intimidate him in relation to the discharge of his parliamentary duties in the presence of Sarvshri Mohd. Ilyas, Shakrullah Khan, Mahender Partap Singh, Raj Kumar, Dharambir Gauba, Joginder Singh, Mani Ram Keharwala and Chhattar pal Singh, etc.etc. in the lobby of the House at about 3-00 P.M. on the 11th march, 1993.

3. Question of breach of privileges given notice of by Shri Jagdish Nehra, Parliamentary Affairs, Minister, Haryana against Shri Karan Singh Dalal,

M.L.A. regarding levelling false and baseless allegation against the leader of the House, by making a motion based on palpable falsehood, deliberately and knowingly with the an ulterior motive when the factual position was clarified by the Hon'ble Chief Minister on the floor of the House on 15th March, 1994.

4. A question of alleged breach of privileges given notice of by Shri Jagdish Nehra, Parliamentary Affairs, Minister, Haryana, against Shri Om Parkash Chautala, M.L.A. for making false and wrong statement on the floor of the House on 14th September, 1994 that he was honourably acquitted in the case of seizure of watches by the Custom Authorities.

MEETING HELD AND BUSINESS TRANSACTED

Sr. No.	Date of Meeting	Number of Members presented	Business transacted
1	2	3	4
1.	14th June, 1995	1	Meeting adjourned for want of quorum.
2.	15th September, 1995	2	-do-
3.	19th September, 1995	3	-do-
4.	22nd September, 1995	7	<p>The Committee after some discussion drafted and finalised the Fifth Preliminary report with regard to the question of alleged breach of privileges against Shri Sampat Singh, M.L.A. and Leader of Opposition in regard to casting aspersions and reflection on the impartiality of the Speaker and using derogatory remarks in the statement published in various newspapers on 4th March, 1993.</p> <p>The Committee after some discussion also drafted and finalised the Fifth Preliminary Report with regard to the question of alleged breach of privileges given notice of by Shri Ram Rattan, M.L.A. against Shri Karan Singh Dalal, M.L.A. in regard to using abusive and threatening language to kill and intimidate him in relation to the discharge of his parliamentary duties in the presence of Sarvshri Mohd. Ilyas, Shakrullah Khan, Mahender Partap Singh, Raj Kumar, Dharambir Gauba, Joginder Singh, Mani Ram Keharwala, and Chhattar Pal Singh, etc.etc. in the lobby of the House at about 3-00 P.M. on the 11th March, 1993.</p> <p>The Committee also further drafted and finalised the Third preliminary report with regard to the question of alleged breach of privileges given notice of by Shri Jagdish Nehra, Minister for Parliamentary Affairs, Haryana, against Shri Karan Singh Dalal, M.L.A. in respect of persisting to level false and baseless allegations against the Leader of the House on palpable falsehood deliberately and knowingly with the ulterior motive when the factual position was already clarified by the Hon'ble Chief Minister on the floor of the House.</p> <p>The Committee further drafted and finalised the Second Preliminary report with regard to the question of alleged breach of privilege given notice of by Shri Jagdish Nehra,</p>

1	2	3	4
			Minister for Parliamentary Affairs, Haryana, against Shri Om Parkash Chautala, M.L.A. for making false and wrong statement on the floor of the House on 14th September, 1994, that he was honourably acquitted in the case of seizure of watches by the Custom Authorities.
5.	6th February, 1996	5	<p>The Committee after some discussion drafted and finalised the Sixth Preliminary report with regard to the question of alleged breach of privilege against Shri Sampat Singh, M.L.A. and Leader of Opposition in regard to casting aspersions and reflection on the impartiality of the Speaker and using derogatory remarks in his statement published in various newspapers on 4th March, 1993.</p> <p>The Committee after some discussion also drafted and finalised the Sixth Preliminary Report with regard to the question of alleged breach of privilege given notice of by Shri Ram Rattan, M.L.A. against Shri Karan Singh Dalal, M.L.A. in regard to using abusive and threatening language to kill and intimidate him in relation to the discharge of his parliamentary duties in the presence of Sarvshri Mohd. Ilyas, Shakrullah Khan, Mahender Partap Singh, Raj Kumar, Dharambir Gauba, Joginder Singh, Mani Ram Keharwala, and Chhattar Pal Singh, etc.etc. in the lobby of the House at about 3-00 P.M. on the 11th March, 1993.</p> <p>The Committee after some discussion further drafted and finalised the Fourth Preliminary report with regard to the question of alleged breach of privileges given notice of by Shri Jagdish Nehra, Minister for Parliamentary Affairs, Haryana, against Shri Karan Singh Dalal, M.L.A. in respect of persisting to level false and baseless allegations against the Leader of the House on palpable falsehood deliberately and knowingly with the ulterior motive when the factual position was already clarified by the Hon'ble Chief Minister on the floor of the House.</p> <p>The Committee also drafted and finalised the Third Preliminary report with regard to the question of alleged breach of privileges given notice of by Shri Jagdish Nehra, Minister for Parliamentary Affairs, Haryana, against Shri Om Parkash Chautala, M.L.A. for making false and wrong statement on the floor of the House on 14th September, 1994, that he was honourably acquitted in the case of seizure of watches by the Custom Authorities.</p> <p>The Committee authorised the Chairman to sign and present these Preliminary Report to the House.</p> <p>The Proceedings of the meeting of the Committee held on 22nd September, 1995 was confirmed.</p>

COMMITTEE OF PRIVILEGES 1995-96

The Committee of Privileges consisting of ten members was nominated by the Speaker on 27th April, 1994.

Shri Jai Parkash, M.L.A. was appointed by the Speaker as Chairman of the Committee. The Names of the Members of the Committee are as under :-

**1.	Shri Jai Parkash, M.L.A.	Chairman
@@ 2.	Shri K.L. Sharma, M.L.A.	Member
XXX 3.	Shri Amar Singh Dhanak, M.L.A.	-do-
**** 4.	Shri Verender Singh, M.L.A.	-do-
* 5.	Shri Rajinder Singh Bisla, M.L.A.	-do-
6.	Shri Azmat Khan, M.L.A.	-do-
XXXXX 7.	Shri Mani Ram Rupawas, M.L.A.	-do-
8.	Shri Ram Bhajan Aggarwal, M.L.A.	-do-
9.	Shri Zakir Hussain, M.L.A.	-do-
10.	Shri Surjit Kumar, M.L.A.	-do-
*** 11.	Shri Sher Singh, M.L.A.	Chairman
X 12.	Shri Hari Singh Nalwa, M.L.A.	Member
X 13.	Shri Anand Singh Dangi, M.L.A.	-do-
X 14.	Shri Jai Singh Rana, M.L.A.	-do-
@ 15.	Shri Peer Chand M.L.A.	-do-
XX 16.	Shri Anand Singh Dangi M.L.A.	-do-

- * Shri Rajinder Singh Bisla, M.L.A. resigned from the membership of the Committee w.e.f. 27th July, 1994.
- ** Shri Jai Parkash, M.L.A. resigned from the Membership/Chairmanship of the Committee w.e.f. 20th September, 1994, on his appointment as Minister of State.
- *** Shri Sher Singh, M.L.A. was nominated Member/Chairman of the Committee w.e.f. 4th October, 1994.
- **** Shri Verender Singh, M.L.A. resigned from the Membership of the Committee w.e.f. 20th September, 1994, on his appointment as a Cabinet Minister.
- X Sarvshri Hari Singh Nalwa, M.L.A. Anand Singh Dangi, M.L.A. and Jai Singh Rana, M.L.A. were nominated Members of the Committee w.e.f. 7th October, 1994.
- @@ Shri K.L. Sharma, M.L.A. resigned from the membership of the Committee w.e.f. 20th September, 1994 on his appointment as Minister of State.
- @ Shri Peer Chand, M.L.A. was nominated as Member of the Committee w.e.f. 18th October, 1994.
- XXX Shri Amar Singh Dhanak, M.L.A. resigned from the membership of the Committee w.e.f. 20th September, 1994 on his appointment as a Cabinet Minister.
- XX Shri Anand Singh Dangi, M.L.A. resigned from the membership of the Committee w.e.f. 13th April, 1995 on his appointment as a Cabinet Minister.
- XXXXX Resignation of Shri Mani Ram Rupawas, M.L.A. representing Darba-Kalan Constituency has been accepted by the Hon'ble Speaker on the 2nd November, 1995 from the Haryana Legislative assembly.

The Committee held a total number of 5 meetings during the period under review. The names of the Members and the number of meetings attended by each of them are shown in the following table :-

Sr. No.	Name of Members	Number of Meetings attended
1.	Shri Jai Parkash, M.L.A.	9
2.	Shri K.L. Sharma, M.L.A.	4
3.	Shri Amar Singh Dhanak, M.L.A.	3
4.	Shri Verendar Singh, M.L.A.	2
5.	Shri Rajinder Singh Bisla, M.L.A.	3
6.	Shri Azmat Khan, M.L.A.	8
7.	Shri Mani Ram Rupawas, M.L.A.	12
8.	Shri Ram Bhajan Aggarwal, M.L.A.	11
9.	Shri Zakir Hussain, M.L.A.	8
10.	Shri Surjit Kumar, M.L.A.	12
11.	Shri Sher Singh, M.L.A.	7
12.	Shri Hari Singh Nalwa, M.L.A.	4
13.	Shri Anand Singh Dangi, M.L.A.	Nil
14.	Shri Jai Singh Rana, M.L.A.	4
15.	Shri Peer Chand, M.L.A.	2

PENDING QUESTIONS OF PRIVILEGES

1. Question of alleged breach of privileges given notice of by Shri Mani Ram Keharwala, M.L.A. against Shri Sampat Singh M.L.A. and Leader of Opposition in respect of casting aspersions and reflection on the impartiality of the Speaker and using derogatory remarks in his statement published in various newspapers on 4th March, 1993.

2. Question of alleged breach of privileges given notice of by Shri Ram Rattan M.L.A. against Shri Karan Singh Dalal M.L.A. for using abusive and threatening language to kill and intimidate him in relation to the discharge of his parliamentary duties in the presence of Sarvshri Mohd. Ilyas, Shakrullah Khan, Mahender Partap Singh, Raj Kumar, Dharambir Gauba, Joginder Singh, Mani Ram Keharwala and Chhattar pal Singh, etc.etc. in the lobby of the House at about 3-00 P.M. on the 11th march, 1993.

3. Question of breach of privileges given notice of by Shri Jagdish Nehra, Parliamentary Affairs, Minister, Haryana against Shri Karan Singh Dalal,

M.L.A. regarding levelling false and baseless allegation against the leader of the House, by making a motion based on palpable falsehood, deliberately and knowingly with the an ulterior motive when the factual position was clarified by the Hon'ble Chief Minister on the floor of the House on 15th March, 1994.

4. A question of alleged breach of privileges given notice of by Shri Jagdish Nehra, Parliamentary Affairs, Minister, Haryana, against Shri Om Parkash Chautala, M.L.A. for making false and wrong statement on the floor of the House on 14th September, 1994 that he was honourably acquitted in the case of seizure of watches by the Custom Authorities.

MEETING HELD AND BUSINESS TRANSACTED

Sr. No.	Date of Meeting	Number of Members presented	Business transacted
1	2	3	4
1.	14th June, 1995	1	Meeting adjourned for want of quorum.
2.	15th September, 1995	2	-do-
3.	19th September, 1995	3	-do-
4.	22nd September, 1995	7	<p>The Committee after some discussion drafted and finalised the Fifth Preliminary report with regard to the question of alleged breach of privileges against Shri Sampat Singh, M.L.A. and Leader of Opposition in regard to casting aspersions and reflection on the impartiality of the Speaker and using derogatory remarks in the statement published in various newspapers on 4th March, 1993.</p> <p>The Committee after some discussion also drafted and finalised the Fifth Preliminary Report with regard to the question of alleged breach of privileges given notice of by Shri Ram Rattan, M.L.A. against Shri Karan Singh Dalal, M.L.A. in regard to using abusive and threatening language to kill and intimidate him in relation to the discharge of his parliamentary duties in the presence of Sarvshri Mohd. Ilyas, Shakrullah Khan, Mahender Partap Singh, Raj Kumar, Dharambir Gauba, Joginder Singh, Mani Ram Keharwala, and Chhattar Pal Singh, etc.etc. in the lobby of the House at about 3-00 P.M. on the 11th March, 1993.</p> <p>The Committee also further drafted and finalised the Third preliminary report with regard to the question of alleged breach of privileges given notice of by Shri Jagdish Nehra, Minister for Parliamentary Affairs, Haryana, against Shri Karan Singh Dalal, M.L.A. in respect of persisting to level false and baseless allegations against the Leader of the House on palpable falsehood deliberately and knowingly with the ulterior motive when the factual position was already clarified by the Hon'ble Chief Minister on the floor of the House.</p> <p>The Committee further drafted and finalised the Second Preliminary report with regard to the question of alleged breach of privilege given notice of by Shri Jagdish Nehra,</p>

1	2	3	4
			Minister for Parliamentary Affairs, Haryana, against Shri Om Parkash Chautala, M.L.A. for making false and wrong statement on the floor of the House on 14th September, 1994, that he was honourably acquitted in the case of seizure of watches by the Custom Authorities.
5.	6th February, 1996	5	<p>The Committee after some discussion drafted and finalised the Sixth Preliminary report with regard to the question of alleged breach of privilege against Shri Sampat Singh, M.L.A. and Leader of Opposition in regard to casting aspersions and reflection on the impartiality of the Speaker and using derogatory remarks in his statement published in various newspapers on 4th March, 1993.</p> <p>The Committee after some discussion also drafted and finalised the Sixth Preliminary Report with regard to the question of alleged breach of privilege given notice of by Shri Ram Rattan, M.L.A. against Shri Karan Singh Dalal, M.L.A. in regard to using abusive and threatening language to kill and intimidate him in relation to the discharge of his parliamentary duties in the presence of Sarvshri Mohd. Ilyas, Shakrullah Khan, Mahender Partap Singh, Raj Kumar, Dharambir Gauba, Joginder Singh, Mani Ram Keharwala, and Chhattar Pal Singh, etc.etc. in the lobby of the House at about 3-00 P.M. on the 11th March, 1993.</p> <p>The Committee after some discussion further drafted and finalised the Fourth Preliminary report with regard to the question of alleged breach of privileges given notice of by Shri Jagdish Nehra, Minister for Parliamentary Affairs, Haryana, against Shri Karan Singh Dalal, M.L.A. in respect of persisting to level false and baseless allegations against the Leader of the House on palpable falsehood deliberately and knowingly with the ulterior motive when the factual position was already clarified by the Hon'ble Chief Minister on the floor of the House.</p> <p>The Committee also drafted and finalised the Third Preliminary report with regard to the question of alleged breach of privileges given notice of by Shri Jagdish Nehra, Minister for Parliamentary Affairs, Haryana, against Shri Om Parkash Chautala, M.L.A. for making false and wrong statement on the floor of the House on 14th September, 1994, that he was honourably acquitted in the case of seizure of watches by the Custom Authorities.</p> <p>The Committee authorised the Chairman to sign and present these Preliminary Report to the House.</p> <p>The Proceedings of the meeting of the Committee held on 22nd September, 1995 was confirmed.</p>

BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee which was ordered to continue for the Budget Session 1995 on the 13th February, 1995 continued to function upto 10th September, 1995 and the same was ordered to continue for the September Session 1995 on the 11th September, 1995.

The Committee which was ordered to continue for the September Session, 1995 held one meeting i.e. 22nd September, 1995. The names of the Members of the Committee, Special Invitee and the meeting attended by each Member are given below :-

Sr. No.	Name of Member	No. of meeting attended
1.	Shri Ishwar Singh, Speaker	1
2.	Shri Bhajan Lal, Chief Minister	1
3.	Shri Jagdish Nehra, Parliamentary Affairs Minister	1
4.	Shri A.C. Chaudhari, Industries Minister	1
5.	Shri Bansi Lal, M.L.A.	1
6.	Shri Sampat Singh, M.L.A. Leader of Opposition	1
Special Invitee		
1.	Shri Sumer Chand Bhatt, Deputy Speaker	1

Report Presented

The following report was presented on the date noted against :-

Sr. No.	Subject of Report	Date of Presentation
1.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Vidhan Sabha held from the 22nd September, 1995, 26th to 29th September, 1995 i.e., Obituary References, papers to be laid/relaid on the Table of the House, Presentation of Excess Demands over Grants and Appropriation for the year 1989-90, Presentation of four Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final Reports thereon, Discussion and Voting on the Excess Demands over Grants and Appropriations for the year 1989-90, Appropriation Bill in respect of Excess Demands over Grants and Appropriations for the year 1989-90, Government Bills and Non-official Business	22nd September, 1995

The Committee which was ordered to continue for the September Session, 1995 on 11th September, 1995 continued to function upto 8th February, 1996 when a new Committee was nominated by the Hon'ble Speaker on the 9th February, 1996 and was notified vide Notification No. HVS-LA-40/96/4 dated 15th February, 1996.

The Committee which was constituted on 9th February, 1996 held two meetings i.e. on 26th February, 1996 and 7th March, 1996. The names of the Members of the Committee, Special Invitee and the meetings attended by each member are given below :-

Sr. No.	Name of Member	No. of meetings attended
1	2	3
1.	Shri Ishwar Singh, Speaker	2
2.	Shri Bhajan Lal, Chief Minister	2
3.	Shri Jagdish Nehra, Parliamentary Affairs Minister	2
4.	Shri A.C. Chaudhari, Industries Minister	2
5.	Shri Bansi Lal, M.L.A.	1
6.	Shri Mohan Lal Pippal, M.L.A.	2
Special Invitee		
1.	Shri Sumer Chand Bhatt, Deputy Speaker	2

Report Presented

The following reports were presented on the dates noted against :-

Sr. No.	Subject of Report	Date of Presentation
1	2	3
1.	<p>Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Vidhan Sabha held from the 26th February, 1996 to 1st March, 1996, from 6th March, 1996 to 8th March, 1996 and 12th March, 1996 i.e. Obituary References, Papers to be laid/re-laid on the Table of the House, Presentation of four preliminary Reports of the committee of Privileges and extension of time for Presentation of the final Reports thereon, Presentation of Supplementary Estimates for the year 1995-96 and the Report of the Estimates Committee thereon, Discussion on the Governor's Address Resumption of discussion on the Address and Voting on Motion of Thanks, Discussion and Voting on Supplementary Estimates for the year 1995-96, Non-Official Business, Official Resolution, Appropriation Bill in respect of Supplementary Estimates for the year 1995-96, Legislative Business, Presentation of Budget Estimates for the year 1996-97, Presentation of Assembly Committee Reports, General discussion on Budget Estimates for the year 1996-97, Resumption of General Discussion on Budget Estimates for the year 1996-97 and reply by the Finance Minister, Discussion and Voting on Demands for Grants on the Budget Estimates for the year 1996-97, Appropriation Bill in respect of Budget Estimates for the year 1996-97, and Government Bills.</p>	26th February, 1996
2.	<p>Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Vidhan Sabha held on 7th March, 1996 and 8th March, 1996 i.e. General Discussion on Budget Estimates for the year 1996-97 and reply by the Finance Minister, Discussion and Voting on Demands for grants on the Budget Estimates for the year 1996-97, Papers to be laid on the Table of the House, Presentation of Assembly Committee Reports, Appropriation Bill in respect of Budget Estimates for the year 1996-97, Government Bills.</p>	7th March, 1996

HOUSE COMMITTEE

1. The House Committee for the year 1995-96, consisting of five members was nominated by the Hon'ble Speaker on 21st April, 1995.

2. Shri Sumer Chand Bhatt, Deputy Speaker, was the Ex-Officio Chairman of the Committee.

3. The Committee held 9 meetings, excluding three meetings in which the business could not be transacted for want of quorum.

4. The names of the Members and number of meetings attended by each of them are given in the following table :-

Sr. No.	Name of the Member	No. of meetings attended
1.	Shri Sumer Chand Bhatt, Deputy Speaker	9
2.	Shri Amir Chand	1
*3.	Shri Mani Ram Rupawas	6
4.	Shri Ram Bhajan	8
5.	Shri Jai Singh Rana	—
**6.	Smt. Janki Devi mann	—

* Shri Mani Ram Rupawas resigned from the membership of Haryana Vidhan Sabha w.e.f. 2.11.95.

** Smt. Janki Devi Mann, MLA was nominated member of the House Committee w.e.f. 5.12.95

5. The dates of meetings held, the number of the members present and business transacted at each meeting are given below :-

Sr. No.	Date of Meeting	No. of Members present	Business transacted
1	2	3	4
1.	10th May, 1995	2	Hon'ble Deputy Speaker welcomed the members of the Committee and explained in detail the scope and functions of the Committee.
2.	26th May, 1995	3	The Committee was informed that 23 rooms in the Haryana MLAs Hostel were allotted to the Hon. Members on the permanent basis for one year i.e. upto 28th February, 1995. The committee again discussed the matter and decided that matter be placed before the Committee in the next meeting.
3.	14th June, 1995	4	(i) The Letter No. 39/2/95-pol (4P), dated 26.4.95 received from the Chief Secretary to Govt., Haryana alongwith the request of Smt. Chandrawati, MLA, regarding allotment of flat No. 51 (Ground floor) in place of flat No. 8 on the medical ground was placed before the Committee. The Committee was informed that flat No. 51 is still in the possession of Sh. K.L. Sharma, Minister of State, Haryana. The Committee, therefore, decided to keep this matter pending till the vacation of flat No. 51. (ii) The matter regarding handing over the maintenance of MLAs Hostel and flats to the PWD (B&R) Haryana was placed before the Committee again. The Committee was informed that no action has been taken by the Govt. in this respect till now. The Committee discussed the matter in detail and again desired that a D.O. reminder may be sent to the hon'ble Chief Minister by the Hon'ble Deputy Speaker with the request to decide the matter at the earliest. (iii) The matter regarding allotment of 23 rooms in the Haryana MLAs hostel to the Hon'ble members on permanent basis for another year was placed before the Committee. The Committee discussed the matter in detail and desired that the matter be placed before the Committee in its next meeting.
4.	3rd July, 1995	2	(i) In the absence of the Chairman (Shri Sumer Chand Bhatt, Hon'ble Deputy Speaker), Shri Ram Bhajan, a member of the Committee, was chosen to preside over the meeting. (ii) The Committee discussed various steps to be taken for the improvement of MLAs Hostel and FLats.
5.	7th August, 1995	2	(i) In the absence of the Ex-Officio Chairman (Shri Sumer Chand Bhatt, Deputy Speaker), Shri Ram Bhajan Aggarwal, a member of the Committee was chosen to preside over the meeting. (ii) Memo. No. 3901/EHL, dated 31.3.1995, received

1	2	3	4
			Haryana MLAs Flats was placed before the Committee. The Committee discussed the matter in detail and desired that PWD (B&R) Department be asked to take expeditious steps for providing sweepers for the cleanliness of the Haryana MLAs Flats.
		(iii)	The Committee was informed that 23 rooms in the Haryana MLAs Hostel were allotted to the Hon'ble Members on permanent basis for one year i.e. upto 28th February, 1995. The Committee again discussed the matter and decided that allotment of these rooms be extended for one more year i.e. upto 28th February, 96.
6.	30th August, 1995	2	<p>(i) The Committee discussed with the representatives of the Telephone Department, Chandigarh the matter regarding providing of six new junction for the EPABX installed at Haryana Vidhan Sabha Bhawan, Chandigarh.</p> <p>(ii) The case regarding allotment of MLAs Flat No. 20 was placed before the Committee. The Committee was informed that the pending applications of members, those not having the Government accommodation, may be considered for the allotment of flat No. 20 by draw of lot. The Committee was also informed that only 5 MLAs; those not having Govt. accommodation and also not having submitted their applications earlier for the allotment of the flat, may kindly again be requested to submit their requests in the prescribed form within a week, if they are interested for the allotment of a Flat.</p> <p>(iii) The case regarding handing over the maintenance of the Haryana MLAs Hostel and the Flats to the PWD (B&R) Department, Haryana was place before the Committee. The Hon'ble Deputy Speaker discussed this matter with Shri P.R. Kaushik, IAS Financial Commissioner and Secretary to Govt. Haryana, PWD (B&R) Department on phone. Shri Kaushik, requested him to send the photostat copies of the correspondence made with the Hon'ble Chief Minister & Hon'ble Minister, PWD (B&R) in this regard so that he could expedite the matter.</p> <p>(iv) The enquiry report received from the Resident Commissioner, Haryana Bhawan, New Delhi relating to Shri Ram Kumar Katwal, MLA was placed before the Committee. The Committee discussed the matter in detail and desired that this case may kindly be kept pending for the time being as the case is presently under the consideration of the Government.</p>
7.	18th September, 1995	1	The meeting adjourned for want of quorum.
8.	12th October, 1995	2	Hon'ble Deputy Speaker (Ex-Officio Chairman) of the House Committee welcomed the House Committee of Bihar Vidhan

1	2	3	4
			Both the Committees discussed the matters of common interest.
9.	4th December, 1995	1	The meeting adjourned for want of quorum.
10.	9th January, 1995	1	The meeting adjourned for want of quorum.
11.	6th February, 1996	2	<p>The Committee discussed various steps to be taken for improvement of the MLAs Flats and Hostel :-</p> <p>(i) The matter with regards to the allotment of Flats, Servant Quarters and Motor Garage by the Hon'ble Speaker and the House Committee was placed before the Committee. The Committee after going through the rules on the subject and the required material, decided that the Hon'ble Speaker may allot 25% of the total Flats, Servant Quarter and Motor Garages, which comes to 5.5 Flats, say 5 Flats after ignoring the fraction; 3 Servant Quarters and 2 Motor Garages; and the House Committee may allot rest of 75% Flats Servant Quarters/Motor Garages which comes to 17 Flats, 8 Servant Quarters and 7 Motor Garages.</p> <p>(ii) The matter regarding providing of zero facility to the extensions of EPABX installed in the Haryana MLAs Hostel was placed before the Committee. The Committee was informed that the zero facility to the extension of rooms permanently allotted to the Members was provided during the Monsoon Session. The Committee approved the above decision and further decided that zero facility may only be provided to extension with SMO Dispensary and at the residence of Hon'ble Speaker.</p> <p>(iii) The case regarding the reservation of a room in the Haryana MLAs Hostel for the N.S.G. Task Force Commander for 15 days was placed before the Committee. The Committee also agrees with the orders of the Hon. Speaker.</p> <p>(iv) The complaint received from Sh. Ram Bhajan, Aggarwal, MLA regarding over Charging of room rent at the Haryana Bhawan, New Delhi was placed before the Committee. The Committee discussed this matter in detail and desired that the complaint of the Hon. Member be placed in its meeting to be held at Haryana Bhawan, New Delhi on 20.2.96.</p> <p>(v) The matter regarding handing over the maintenance of Haryana MLAs Hostel and Flats to the PWD (B&R) Haryana was again placed before the Committee. The Hon. Deputy Speaker immediately discussed this matter with Shri Kaushik, Financial Commissioner, PWD (B&R) on phone in detail who informed the Hon. Deputy Speaker that the matter will be decided very soon.</p> <p>(vi) The matter regarding allotment of Flat No. 8, 14, 20, 22, 28, 44 and 51, Servant Quarter No: 27 and 17 and Motor Garages No. 4 and 10 was placed before</p>

1	2	3	4
			<p>the Committee. The Committee, decided that the Hon'ble Members may kindly be requested that in case they are interested in allotment of such accommodations, they may send their applications for the purpose on the prescribed proforma within the period of 10 days from the date of issue of circular. The Committee also decided that the Hon'ble Members, who have already applied, need not to apply a fresh because their pending requests will be considered.</p>
		(vii)	<p>The matter regarding fixing of norms for the issuance of bedding articles and other linens in the rooms of the Haryana MLAs Hostel was placed before the Committee. The Committee discussed the matter in detail and decided that four bed sheets, two pillows with cover, one bed cover, two towels and four blankets or two quilts be provided in a room. The Committee also desired that some extra bedding articles be provided to Hon'ble Members on demand for a specific period. However, the above norms fixed by the Committee be strictly adhered to in case the rooms are allotted to other than the MLAs.</p>
		(viii)	<p>The request received from Shri Kitab Singh Malik, MLA for the allotment of permanent room in the MLAs Hostel, Haryana was placed before the Committee. The Committee acceded to the request of Hon'ble Member and allotted the room No. 18 till 29th February, 1996.</p>
		(ix)	<p>The request received from Shri Chander Mohan, MLA for allotment of permanent room in the MLAs Hostel, Haryana was placed before the Committee. The Committee was informed that the room No. 24 has already been occupied by the Hon'ble Member and allotted the room No. 24 till 29th February, 1996.</p>
		(x)	<p>The copy of the enquiry report against Shri Ram Kumar Katwal, Ex-MLA received from the Resident Financial Commissioner, Haryana Bhawan, New Delhi was placed before the House Committee. The Committee discussed the matter in detail and decided to drop the matter as the same is already under consideration of the Govt.</p>
		(xi)	<p>The proceedings of meetings held on 10.5.95, 26.5.95, 14.6.95, 3.7.95, 7.8.95 and 12.10.95 were confirmed.</p>
		(xii)	<p>The House Committee decided to hold its next meeting at Haryana Bhawan, New Delhi on 20th February, 1996.</p>
12.	20th February, 1996	2	<p>The Committee discussed various matter concerning reservation/catering arrangements etc. in the Haryana Bhawan, New Delhi :-</p> <p>(i) The matter regarding complaint made by Shri Ram Bhajan Aggarwal, MLA was discussed with the</p>

and after some discussion, it was observed that there was some communication gap due to which this problem had arisen.

- (ii) The Committee discussed the matter regarding the reservation of 11 rooms exclusively kept for MLAs at the discretion of the Resident Commissioner, Haryana Bhawan, New Delhi and decided that a separate register for these 11 rooms may be maintained by the Haryana Bhawan authorities so that the reservation position of the rooms may easily be ascertained by any Hon'ble Member on their arrival in the Haryana Bhawan, New Delhi.
- (iii) The Additional Resident Commissioner informed the Committee that they have decided to arrange the refresher course for some of the officials of the Haryana Bhawan. The Committee appreciated this step taken by the authorities of Haryana Bhawan, New Delhi.
- (iv) The Additional Resident Commissioner, Haryana Bhawan, New Delhi informed the House Committee that they have installed the second console with the EPABX in the EPABX room as per the earlier recommendation of the House Committee. He further informed that presently only one official has been deputed to work on the second console only from 9.00 A.M. to 5.00 P.M. The Committee again stressed the need to depute two telephone operators in each shift round the clock so that the work relating to the telecommunication system may be improved, therefore, it is very necessary to get the 4 posts of telephone operators sanctioned as recommended by the Committee earlier.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidaha Sabha Secretariat.

RULES COMMITTEE

The Committee consisting of eight Members of the Vidhan Sabha was nominated by the Speaker on the 27th April, 1994 vide notification No. HVS-LA-74/94/28, dated the 29th April, 1994.

The Committee held three meetings during the period under review. The names of Members and number of meetings attended by each one of them are shown in the following tables:—

Sr. No.	Name of Members		Number of meetings attended
1.	Shri Ishwar Singh, Speaker	Ex-officio Chairman	1
2.	Shri Sumer Chand Bhatt, Deputy Speaker	Member	—
3.	Shri Mani Ram Kcharwala, M.L.A.	-do-	1
4.	Dr. Ram Parkash, M.L.A.	-do-	2
5.	Shri Kharaiti Lal Sharma, M.L.A. (Now State Minister)	-do-	—
*6.	Shri Jai Pal Singh, M.L.A.	-do-	3
7.	Shri Karan Singh Dalal, M.L.A.	-do-	2
8.	Shri Jai Singh Rana, M.L.A.	-do-	—
**9.	Shri Chhattar Pal Singh,	-do-	3

BUSINESS TRANSACTED

No business was transacted by the Rules Committee during the period under review.

* Shri Jai Pal Singh, M.L.A. ceased to be a member of the Committee on his resignation as M.L.A. w.e.f. 2nd November, 1995, vide notification No. HVS-LA-112/95/60, dated 2nd November, 1995.

** Shri Chhattar Pal Singh, M.L.A. was nominated by the Speaker as a special invitee of the Committee w.e.f. 24th March, 1995 vide notification No. HVS-LA-74/94-95/18, dated 27th March, 1995 and was also nominated by the Speaker as a member of the Committee w.e.f. 8th December, 1995

**LIBRARY COMMITTEE
REVIEW 1995-96**

The Committee consisting of six members was nominated by the Hon. Speaker on 21st April, 1995 for the year 1995-96. Shri Amir Chand Makkar, M.L.A. a member of the Committee was appointed as Chairman, Shri Mani Ram Rupawas, M.L.A. was nominated as Special Invitee to serve on the Library Committee with effect from 8th August, 1995 for the remaining period of the year 1995-96.

Shri Bharat Singh, M.L.A. (Member) and Sh. Mani Ram Rupawas, M.L.A. (Special Invitee) ceased to be member with effect from 2nd November, 1995 on the acceptance of their resignation from the membership of the Assembly.

Shri Surjit Kumar, M.L.A. was nominated as Member of the Committee with effect from 10th November, 1995 against the vacancy caused by the acceptance of resignation from the membership of the Assembly of Shri Bharat Singh, M.L.A.

The names of the Members, Special Invitee of the Library Committee and the number of meetings attended by each of them out of the total number of 48 meetings (this number includes the 3 meetings in which business could not be transacted for want of quorum) held during the period under review are given below :-

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Amir Chand Makkar	35
2.	Dr. Ram Parkash	34
3.	Shri Dharam Pal Singh	19
4.	Shri Bharat Singh	24
5.	Shri Chhattar Singh Chauhan	8
6.	Shri Chhattar Pal Singh	47
7.	Shri Surjit Kumar	5
8.	Shri Mani Ram Rupawas	10

The Committee selected the publications on different subjects. The value of the publications purchased during the year including the cost of Newspapers/ Magazines etc. was Rs. 1,45,308-75. In addition to it Government publication worth Rs. 7605-00 were also purchased.

MEETINGS HELD AND BUSINESS TRANSACTED

Details regarding the dates of meetings held, numbers of members present and business transacted, in each meeting are given below :-

Sr. No.	Date of Meeting	No. of Members (including Spl. Invitee) present	Business transacted
1	2	3	4
1.	3rd May, 1995	5	(i) The Research Officer, Haryana Vidhan Sabha welcomed the Members of the Committee and explained to them the scope and functions of the Library Committee. (ii) The Committee passed a condolence resolution on the sad demise of Shri Morarji Desai, the 1st Non Congress Prime Minister. (iii) The Committee also passed a condolence resolution on the sad demise of Shri Har Gobind Makkar F/o Shri Amir Chand Makkar, M.L.A. Chairman of the Committee.
2.	10th May, 1995	4	(i) The Committee selected 12 books for the Library. (ii) The Committee decided that suggestions for the purchase of books be invited from all the Members of Haryana Vidhan Sabha. (iii) The Committee also decided to invite quotations from all the booksellers and publishers for purchasing the books on subsidised rates. (iv) The Committee further decided to allow continue the Newspapers/Magazines already being purchased for the Library.
3.	16th May, 1995	4	The Committee selected 16 books for the Library.
4.	24th May, 1995	4	The Committee selected 21 books for the Library.
5.	31st May, 1995	5	The Committee selected 11 books for the Library.
6.	7th June, 1995	4	The Committee selected 11 books for the Library.
7.	14th June, 1995	4	(i) The Committee selected 17 books for the Library. (ii) The Committee decided to hold its meeting at Haryana Bhawan, New Delhi on 28th and 29th June, 1995.
8.	20th June, 1995	3	The Committee selected 7 books for the Library.
9.	28th June, 1995(Delhi)	4	The Committee selected 91 books for the Library.
10.	29th June, 1995 (Delhi)	4	The Committee selected 73 books for the Library.
11.	5th July, 1995	6	(i) The Committee selected 5 books for the Library. (ii) The Committee desired that for keeping books free from dust a vacuum cleaner be purchased for the Library.

1	2	3	4
12.	12th July, 1995	5	The Committee selected 16 books for the Library.
13.	19th July, 1995	6	(i) The Committee confirmed the proceedings of the meeting held on 3rd, 10th, 16th, 24th May and 7th June, 1995. (ii) The Committee Selected 8 books for the Library. (iii) The Committee approved the discount offered by the various book-sellers and publishers while purchasing the books for the Library :- 1. All Indian books 15% 2. Foreign books 10% 3. Law books Whatever discount decided after negotiation. 4. Govt. Publication Net price.
14.	25th July, 1995	4	(i) The Committee selected 8 books for the Library. (ii) The Committee decided to undertake the study tour to the States of Gujarat, Maharashtra and Goa w.e.f. 28th August, 1995.
15.	1st August, 1995	4	The Committee selected 11 books for the Library.
16.	8th August, 1995	4	The Committee selected 21 books for the Library.
17.	16th August, 1995	4	(i) The Committee selected 17 books for the Library. (ii) The Committee decided to postpone its study tour to the states of Gujarat, Maharashtra and Goa which was to commence from 28.8.95. (iii) The Committee decided to hold its meeting at Haryana Bhawan, New Delhi on 30th and 31st August, 1995.
18.	22nd August, 1995	5	The Committee selected 18 books for the Library.
19.	30th August, 1995 (Delhi)	5	The Committee selected 120 books for the Library.
20.	31st August, 1995 (Delhi)	5	The Committee selected 113 books for the Library.
21.	5th September, 1995	1	No business was transacted for want of quorum.
22.	12th September, 1995	4	The Committee passed a condolence resolution at the tragic death of Punjab Chief Minister S. Beant Singh in a powerful bomb blast in the porch of Punjab and Haryana Civil Secretariat on 31st August, 1995 and there after the sitting of the Committee was adjourned without transacting any business as a mark of respect to the departed Leader.
23.	5th October, 1995	6	(i) The Committee selected 7 books for the Library. (ii) The Committee again decided to undertake the study tour to the States of Gujarat, Maharashtra and Goa w.e.f. 13th november, 1995.
24.	10th October, 1995	6	The Committee selected 6 books for the Library.
25.	17th October, 1995	6	(i) The Committee confirmed the proceedings held on 14th, 20th, 28th and 29th June, 5th, 12th, 19th and 25th July. 1st, 8th, 16th and 22nd August, 1995.

1	2	3	4
			(ii) The Committee selected 4 books for the Library.
26.	26th October, 1995	5	The Committee selected 9 books for the Library.
27.	31st October, 1995	6	(i) The Committee selected 11 books for the Library. (ii) The Committee again decided to postpone its study tour to the States of Gujarat, Maharashtra and Goa which was to commence from 13th Nov., 1995.
28.	8th November, 1995	4	The Committee selected 7 books for the Library.
29.	14th November, 1995	2	The Committee selected 12 books for the Library.
30.	21st November, 1995	5	(i) The Committee selected 8 books for the Library. (ii) Consideration of papers placed before the Committee. (iii) The Committee decided to undertake the study tour to the States of Gujarat, Maharashtra and Goa w.e.f. 12th December, 1995.
31.	28th November, 1995	2	The Committee selected 11 books for the Library.
32.	6th December, 1995	4	The Committee selected 5 books for the Library.
33.	13th December, 1995	4	(i) The Committee selected 11 books for the Library. (ii) The Committee also passed a condolence resolution on the sad demise of Shri Baru Ram elder brother of Dr. Ram Parkash, M.L.A. on 9.12.1995.
34.	19th December, 1995	2	The Committee selected 2 books for the Library.
35.	27th December, 1996	5	The Committee passed a condolence resolution on the ghastly fire tragedy in which hundreds of precious lives of Children, teachers, parents and general public were lost at Sirsa on 23rd Dec., 1995 and thereafter meeting of the Committee was adjourned without transacting any business as a mark of respect to the departed souls.
36.	1st January, 1996	3	The Committee selected 12 books for the Library.
37.	8th January, 1996	2	(i) Consideration of papers placed before the Committee. (ii) The Committee selected 17 books for the Library.
38.	12th January, 1996 (Delhi)	3	The Committee framed the questionnaire to be discussed with the Sister Committees of the States of Goa, Maharashtra and Gujarat Legislative Assemblies.
39.	16th January, 1996 (Panaji) Goa.	2	The Committee was welcomed by the Hon. Speaker and Secretary, Goa Legislative Assembly and discussed the matters of common interest.
40.	18th January, 1996 (Mumbai)	2	(i) The Committee was welcomed by the Secretary, Maharashtra Legislative Assembly and discussed the matters of common interest. (ii) The Committee also passed a condolence resolution on the sad demise of Shri N.T. Rama Rao, Chairman of the National Front and former Chief Minister of Andhra Pradesh due to massive heart attack on the morning of 18.1.96. at Hyderabad.

1	2	3	4
			Hon. Speaker and Secretary of Goa Legislative Assembly and the Secretary Maharashtra Legislative Assembly.
		(ii)	The Committee desired that binding and laminating machines should be purchased for the Library of Haryana Vidhan Sabha to keep the rare books in a better way.
42.	23rd January, 1996 (Gandhi Nagar) Gujarat	2	The Committee was welcomed by the Secretary, Gujarat Legislative Assembly and discussed the matters of common interest.
43.	25th January, 1996 (Delhi)	3	The Committee reviewed the discussion held with the Secretary, Legislative Assembly on 23.1.96.
44.	30th January, 1996	3	The Committee passed a condolence resolution on the sad demise of Rao Bansi Singh, Development and Panchayat Minister, Haryana on 20.1.96 and thereafter meeting of the Committee was adjourned without transacting any business as a mark of respect to the departed leader.
45.	7th February, 1996	3	The Committee selected 10 books for the Library.
46.	12th February, 1996	1	No business was transacted for want of quorum.
47.	19th February, 1996	1	No business was transacted for want of quorum.
48.	19th March, 1996	4	(i) The Committee selected 6 books for the Library. (ii) The Committee Confirmed the proceedings held on 30th and 31st August 1995, 12th Sept., 95, 17th, 26th and 31st Oct., 1995, 14th, 21st and 28th Nov., 95, 27th Dec., 95., 1st, 12th, 16th, 18th, 20th, 23rd, 25th and 30th Jan., 96 and 7th Feb., 1996.

COMMITTEE ON PETITIONS

1. (i) The Committee consisting of five members of the Vidhan Sabha was nominated for the Eighth Vidhan Sabha in the month of February, 1995 by the Hon'ble Speaker under Rule 286(1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and notified on the 13th February, 1995.

(ii) Shri Sumer Chand Bhatt, Deputy Speaker was nominated as the Ex-Officio Chairman of the Committee.

(iii) The names of the members of the Committee are given below :-

Sr. No.	Name of the Member	
1.	Shri Sumer Chand Bhatt, Deputy Speaker	Ex-Officio Chairman
2.	Shri Brij Anand, M.L.A.	Member
3.	Shri Mani Ram Keharwala, M.L.A.	Member
4.	Shri Chhattar Singh Chauhan, M.L.A.	Member
5.	Shri Jai Pal Singh, M.L.A.	Member

(iv) Meeting held and business transacted.

The Committee did not hold any meeting upto 11th September, 1996.

2. (i) The Committee consisting of five members of the Vidhan Sabha was nominated for the Eighth Vidhan Sabha in the month of September, 1995 by the Hon'ble Speaker under Rule 286 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified on 11th September, 1995.

(ii) Shri Sumer Chand Bhatt, Deputy Speaker was nominated as the Ex-Officio Chairman of the Committee.

(iii) The names of the members of the Committee are given below :-

Sr. No.	Name of the Member	
1.	Shri Sumer Chand Bhatt, Deputy Speaker	Ex-Officio Chairman
2.	Shri Brij Anand, M.L.A.	Member
3.	Shri Mani Ram Keharwala, M.L.A.	Member
4.	Prof. Chhattar Singh Chauhan, M.L.A.	Member
*5.	Shri Jai Pal Singh, M.L.A.	Member

* Shri Jai Pal Singh, M.L.A. resigned from Membership of the Haryana Legislative Assembly with effect

The Committee did not hold any meeting upto 22nd February, 1996.

3. (i) The Committee consisting of five members of the Vidhan Sabha was nominated for the Eighth Vidhan Sabha in the month of February, 1996 by the Hon'ble Speaker under Rule 286 (1) of the Rules of procedure and Conduct of Business in the Haryana Legislative Assembly and notified on the 22nd February, 1996.

(ii) Shri Sumer Chand Bhatt, Deputy Speaker was nominated as the Ex-Officio Chairman of the Committee.

(iii) The names of the members of the Committee are given below :-

Sr. No.	Name of the Member	
1.	Shri Sumer Chand Bhatt, Deputy Speaker	Ex-Officio Chairman
2.	Shri Brij Anand, M.L.A.	Member
3.	Shri Mani Ram Keharwala, M.L.A.	Member
4.	Prof. Chhattar Singh Chauhan, M.L.A.	Member
5.	Shri Mohan Lal Pippal, M.L.A.	Member

(iv) Meeting held and business transacted.

The Committee did not held any meeting upto 31st March, 1996.